

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL No. 78 OF 2022 (SZ)

IN THE MATTER OF:

M/s. Aadeshwar Traders,
Rangareddy District

....

Appellant (s)

Versus

The Telangana State Pollution Control Board,
rep by its Member Secretary,
Hyderabad & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R1)

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Place: Hyderabad.

Date: 17-02-2024.

T. Jayash

COUNSEL FOR THE RESPONDENT (R1)

Report dated 17-02-2024 of the Telangana State Pollution Control Board in Appeal No. 78 of 2022 filed by M/s. Aadeshwar Traders, Rangareddy District

M/s. Aadeshwar Traders (Formerly Vensai Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District representative by its managing partner Sri Y.G.Ravi Teja Reddy has filed an appeal No. 78 of 2022 before the Hon'ble NGT, South Bench against the Environmental Compensation orders dated 12.11.2022. The Appeal is listed for hearing on 20.02.2024

In this regard, the following is submitted:

1. M/s. Aadeshwar Traders (Formerly Vensai Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District has established crushing unit and operating since July 2019.
2. The petitioner industry is located within 10 km radius of Osmansagar & Himayathsagar lakes and attracts G. O. Ms No. 111 dated: 08.03.1996.
3. The TSPCB inspected the applicant industry on 25.07.2019 and observed that the unit is operating without consent and without complying with the environmental regulations as required under Section 25 and 26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981.
4. The TSPCB issued closure order dated 22.08.2019 (**Annexure-I**) to the unit for the reasons mentioned below and also issued directions to TSSPDCL for disconnection of power supply dated 22.08.2019 (**Annexure-II**):-
 - i. The industry is operating the stone crusher without obtaining CFE / CFO of the Board since July 2019.
 - ii. The Stone Crusher is located within 10 Kms radius of Himayathsagar and Osmansagar lakes.
 - iii. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - iv. Lot of dust is generating and spreading in the surrounding area.
 - v. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vi. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - vii. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - viii. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - ix. The Stone Crusher has not developed the green belt all along the boundary of the crusher.

- x. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
5. The Board has served the closure orders Dt.22.08.2019 at the industry location on 29.08.2019 and has taken acknowledgement of receipt from the crusher. The closure order is collected by G.Aravind Reddy (Ph.No.9816147486), Employee of the crusher unit. Copy of closure order with receipt signature is attached as **Annexure – III**
6. The TSPCB has addressed letters to the Tahsildar, Gandipet Mandal on 02.12.2019, 08.10.2020 & 01.11.2021 (**Annexure-IV**) and further more addressed letter to Revenue Divisional Officer, Rajendranagar Division, RR District on 18.11.2020 (**Annexure-IV A**) requesting to seize the DG sets of the Respondent Industry as the crusher was operating illegally using Diesel Generators even after issuing of closure orders and disconnection of power supply.
7. Several Writ Petitions were filed before the Hon'ble High Court of Telangana against the pollution caused by stone crushers and Cement Ready Mix concrete units. In WP (PIL) No. 233/2020, the Hon'ble High Court of Telangana vide Order dated 07.06.2021 (**Annexure-IV B**) had taken on record the report filed by the TSPCB that closure orders have been issued to all the illegal stone crushing units including the Petitioner unit.
8. The Hon'ble High Court vide order dated 20.10.2021 in WP (PIL) No. 170 of 2020 directed the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Respondent Board and report the compliance (**Annexure-IV C**).
9. Pursuant to the order of the High Court, the TSPCB addressed a letter to the Tahsildar, Gandipet dated 23.12.2021 (**Annexure-IV D**) to seize the crusher which is operating without the consent of the Board. It is further submitted that by order dated 18.01.2022 in WP No. 12022 of 2020, the Hon'ble High Court of Telangana directed the State Government to implement the orders of the TSPCB and to ensure that no mining or crusher activity taking place in the area in question (**Annexure-IV E**).
10. Subsequently, the TSPCB addressed a letter to the Tahsildar, Gandipet dated 21.01.2022 (**Annexure- V**) to seize the crusher and the Tahsildar complied with the same and communicated to the Board by letter dated 03.02.2022 (**Annexure-VI**).
11. The Hon'ble NGT in its orders Dt.17.01.2022 in O.A No.6 of 2022 has constituted a Joint committee comprising the senior officials from MoEF,

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TSPCB, Revenue & Mining. The Joint committee conducted inspection on 31.03.2022 and observed that the applicant industry was not in operation, Power was disconnected and seized the generator (Copy of Joint inspection report is enclosed as **Annexure – VII**).

12. Subsequently, the Board Officials inspected the area and the unit on 29.08.2022 and observed that the unit was reinstated and was in operation. Copy of report dt.01.09.2022 submitted to District collector, Rangareddy indicating operation of crusher is enclosed as **Annexure – VIII**.
13. The Hon'ble NGT vide Order dated 14.10.2022 in O.A No.6 of 2022 directed the Revenue Department and State PCB take appropriate action against the stone crushers in the G.O MS.111 Area. The unit was seized on 21.10.2022 by the Revenue Officials in presence of TSPCB officials. **(Annexure - IX)**
14. The above indicate the operation of unit despite issuing closure orders of the Board. In this regard, the Board has issued Show Cause cum Hearing Notice to the unit on 31.10.2022 **(Annexure-X)** for levying of environmental compensation.
15. Subsequently, after reviewing before the legal hearing committee of Zonal Office, Hyderabad, TSPCB, the Board issued orders to the petitioner industry levying Environmental Compensation of Rs.49,30,000/- as per the criteria developed by the Central Pollution Control Board. (Copy enclosed as **Annexure – X A**).
16. Further submit that the petitioner industry has not paid the amount levied towards Environmental Compensation and hence the Board vide dated: 10.02.2023 addressed letter to the Collector & District Magistrate, Rangareddy for recovery of Environmental Compensation by invoking Revenue Recovery Act. (Copy of letter dated: 10.02.2023 is enclosed as **Annexure - XI**).
17. The industry has filed an Appeal No. 78 of 2022 before the Hon'ble NGT, against the orders dated 12.11.2022 issued by the Board imposing Environmental Compensation of Rs.49,30,000/- and praying the Hon'ble Tribunal to set aside the same. As per Hon'ble NGT orders Dt.03.01.2023, the Board has issued directions Dt.10.02.2023 directing the crusher unit to deposit 50% of Environmental compensation as per Hon'ble NGT orders. **(ANNEXURE – XII)**
18. In compliance with the Hon'ble NGT Order dated 03.01.2023, the appellant industry has deposited Rs.24,65,000/- i.e., 50% of total amount

Rs.49,30,000/- into the Environmental Compensation fund account on 03.03.2023.

19. Subsequently, the Board Officials inspected the area and the unit on 29.08.2022 and observed that the unit has tampered the seals and lock. In this regard, the Board addressed letter to Deputy Commissioner of Police, Madhapur on 12.01.2023 with a request to initiate action indulging the tampering of seals and lock against the petitioner's stone crushing unit. The PS, Gachibowli, have registered FIR on petitioner's stone crushing unit for accused in tampering seals & locks. Subsequently, the PS Gachibowli has filed chargesheet on petitioner in the Court of Additional Metropolitan Magistrate, Prashanth Nagar, Kukatpally on 24.06.2023 (**Annexure -XIII**).
20. In addition to the above, the report submitted by Revenue Divisional Officer, Rajendranagar to the District collector, Rangareddy on 15.04.2023 has also recorded the operation of unit. Copy enclosed as **Annexure - XIV**
21. The Board has issued notice to the petitioner stone crushing unit on 07.07.2023 directing to shift the unit outside the ORR in compliance to the G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept. (**Annexure - XV**)
22. The Task Force Committee of the Board in its meeting held at Board Office on 16.08.2023 has recommended dismantling of illegally operating stone crushers in G.O. Ms No. 111 area so as to ensure non operation of the stone crushers.
23. In this regard, the team of Zonal Office – Hyderabad, Zonal Lab – Warangal & Regional Office – Rangareddy has dismantled the main conveyor belts of the crusher on 25.08.2023 and directed to remove crusher completely.
24. Subsequently, the Board officials has visited the crusher on 23.11.2023 and observed that the crusher was reinstalled. The Board officials has conducted panchanama of the same. Copy enclosed as **Annexure – XVI**
25. The Board vide Order dated 25.11.2023 has issued directions (**Annexure – XVII**) to the unit directing to completely dismantle the crusher within 15 days, failing which, the Board will be constrained to dismantle the crusher completely.
26. The Board has issued a notice to the unit on 01.02.2024 upon receipt of complaint from residents of Vattinagulapally village directing unit not to operate the crusher.
27. In compliance to the Board directions Dt.25.11.2023, the Board officials have again inspected the unit on 10.02.2024 and dismantled the crusher. Copy of photos enclosed as **Annexure - XVIII**

Consent Status:

28. The industry has filed a CFE application through TS-iPASS for Stone Crushing unit on 22.02.2020. The Board has returned the application as the crusher falls in the Catchment area of Himayathsagar and Osmansagar lakes attracting G.O Ms No.111 Dt.08.03.1996 (**Annexure-XVIII A**)
29. The unit has filed an Appeal No.09 of 2023 before The Telangana State Pollution Control Appellate Authority against the CFE rejection order of the Board. The Hon'ble Appellate Authority in its orders Dt.11.07.2023 has directed the Board for fresh consideration of the Application of the unit in accordance with law
30. Subsequently, the Board, after careful scrutiny, has again not considered the application of the unit vide order Dt.23.08.2023 (**Annexure - XIX**) for following reasons:
- a. The MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated "to prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution in the catchment of the lakes up to 10 km from the Full tank level of lakes" i.e. Himayathsagar&Osmansagar lakes.The industry falls within 10 km radius of Himayathsagar&Osmansagar lakes.
 - b. The Industries & Commerce Dept, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018.
 - c. The MA&UD Dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 Km of the ORR
31. The unit has submitted application for Consent For Operation of the Board on 28.12.2023 citing it to be a captive stone crusher. The Board, after careful scrutiny, has again not considered the application of the unit vide order Dt.06.01.2024 (**Annexure - XX**) for following reasons:
- a. The MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated "to prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution in the catchment of the lakes up to 10 km from the Full tank level of

lakes" i.e. Himayathsagar & Osmansagar lakes(Both Updtream & Downstream). The industry falls within 10 km radius of Himayathsagar & Osmansagar lakes and the village Vattinagulapally is listed in 84 catchment villages in the G.O.No.111 M.A., dated: 08.03.1996.

- b. The Industries & Commerce Dept, vide reference 3rd& 4th cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018 & the crusher falls with ORR.
- c. The MA&UD Dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 Km of the ORR.
- d. The Crusher is established as standalone stone crusher and not located in any construction site to consider the claim of being a Captive crusher.

Date: 17.02.2024

Place: Hyderabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - 1,
RANGA REDDY DISTRICT.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 333

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS– ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals) in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Aravind, Supervisor was present and accompanied. Following observations have been made:

- i. The industry is operating since February 2018.
 - ii. The industry is operating the stone crusher without obtaining CFE / CFO of the Board.
 - iii. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iv. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - v. Lot of dust is generating and spreading in the surrounding area.
 - vi. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vii. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - viii. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - ix. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - x. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - xi. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
 - xii. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3/VTP/PCB/RO.I-RRD/2019-2628, dated 17.01.2019.
7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- a. The industry is operating the stone crusher without obtaining CFE / CFO of the Board since February 2018.
 - b. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - c. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - d. Lot of dust is generating and spreading in the surrounding area.
 - e. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - f. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - g. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - h. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - j. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health.

9

In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals),
Sy.No.115, Vattinagulapally (V),
Gandipet (M), Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

22/08/19.
G. Aravind Reddy
9816147486.

Superintending Engineer
INWARD

13 0 AUG 2019

Operation TSSPDCL
Rangendranagar Circle
Nanal Nagar X Road, Rethi Bowli, Hyd-28



(10) ANNE XURE-II

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 334

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Powers under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 22.08.2019

Sally 22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

O/o. Superintending Engineer
INWARD
30 AUG 2019
Operation TSSPDCL



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 333

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS- ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals) in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Aravind, Supervisor was present and accompanied. Following observations have been made:

- i. The industry is operating since February 2018.
 - ii. The industry is operating the stone crusher without obtaining CFE / CFO of the Board.
 - iii. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iv. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - v. Lot of dust is generating and spreading in the surrounding area.
 - vi. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vii. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - viii. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - ix. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - x. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - xi. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
 - xii. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3/VTP/PCB/RO.I-RRD/2019-2628, dated 17.01.2019.
7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- a. The industry is operating the stone crusher without obtaining CFE / CFO of the Board since February 2018.
 - b. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - c. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - d. Lot of dust is generating and spreading in the surrounding area.
 - e. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - f. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - g. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - h. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - j. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health.

In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **22.08.2019**

[Signature] 22/8/19
 ↓
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals),
Sy.No.115, Vattinagulapally (V),
Gandipet (M), Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

[Signature]
 22/08/19.
G. Aravind Reddy
 9816147486.

C. S. Superintending Engineer
 INWARD
 13 0 AUG 2019
 Operation TSSPDCL
 Ranganaganagar Circle
 Nanal Nagar X Road, Rethi Bowli, Hyd-28



(14) ANNEXURE - IV
TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2019- 628

Date: 02.12.2019.

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

Ref:-

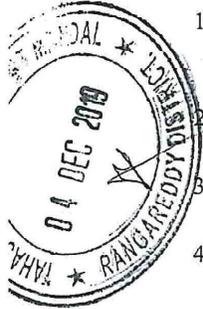
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Aqua Space Developers Pvt. Ltd., ((formerly M/s. My Home Stone Crushers) (formerly M/s. Laxmi Narasimha Stone Crusher)), Vattinagulapalli, Gandipet, RR District
2. M/s. Adeswar Aggregates Pvt Ltd., Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District
3. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583)
4. M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District



Ready Mix Plants:

1. M/s. GAR Corporation LLP (SMKAT Infra RMC Plant), Sy.No.256, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. RDC Concrete India Pvt. Ltd., (Indra Raj Concrete), Sy.No.270, Plot No.15, Vattinagulapally (V), Gandipet (M), Rangareddy District

3. M/s. Hyderabad Ready Mix & Applications Pvt. Ltd., Sy.No.326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Arkid Ready Mix, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. BMR Concrete (Aulia Ready Mix India Pvt. Ltd.), Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sree Concrete Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. M/s. Balaji Ready Mix, Sy.No.4, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. SSR Concrete, Vattinagulapally (V), Gandipet (M), Rangareddy District
9. M/s. Elite Ready Mix, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. SVR Ready Mix Concrete (SVR Infra Ready Mix Concrete), Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Sri Laxmi Constructions (RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
12. M/s. Jayabheri RMC., Sy.No.294, Puppalaguda (V), Gandipet (M), Rangareddy District
13. M/s. Aparna RMC, Sy.No.294, Puppalaguda (V), Gandipet (M), Rangareddy District

Vide reference 2nd cited above, a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide judgment dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana State Pollution Control Board, dated 02.08.2019.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants not to operate.

Yours faithfully,

Encl: As above

ENVIRONMENTAL ENGINEER

Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District.



(16)
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Telc-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO-I-RRD/2020- 1521

Date: 08.10.2020



To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Pullur Constructions, Unit-I & II, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy. No. 239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. My Home Crushers (formerly M/s. Aqua Space Developers Pvt. Ltd. / M/s. Laxmi Narasimha Stone Crusher), Vattinagulapalli, Gandipet, RR District.

ENVIRONMENTAL ENGINEER
T. S. Pollution Control Board
Regional Office - I, R.R. District

9. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi (V), Gandipet (M), Rangareddy District

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide order dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana State Pollution Control Board, dated 02.08.2019 and Hon'ble High Court vide order dated 22.01.2020 directed the Thasildhar, Shankarpally to take action on the RMC Plants.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants not to operate.

Yours faithfully,


ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board
 Regional Office, I.D.D. District

Encl: As above



18

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 666

Date:01.11.2021

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District
Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021



* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stonc crushers & Ready Mix Plants arc operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District

4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT ANNEXURE-IV-A
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
 Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016. o/c

20

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

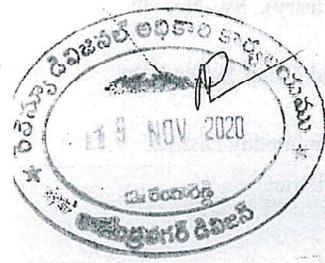
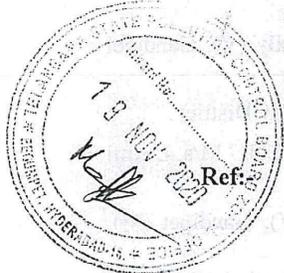
Lr.No./Complaint/PCB/RO.I-RRD/2020-1636

Date: 18.11.2020

To
The Revenue Divisional Officer,
Rajendranagar Division,
Rangareddy District.

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued – Stone Crushers / Ready Mix Plants Continuing operations with DG Set in Rajendranagar Division - Action Requested - Reg.



- Ref:**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O. Letter addressed to Thasildhar, Gandipet dated: 02.12.2019 & 08.10.2020
 8. Meeting held at Collectorate, Rangareddy District on 17.11.2020.

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

It is further submitted that, during meeting held at Collectorate, Rangareddy District on 17.11.2020, the General Manager, District Industries Centre, Rangareddy District has informed that, the stone crushers and Ready mix plants are operating in spite of issuing closure orders by Pollution Control Board. The EE, Pollution Control Board has informed that, they have requested the concerned MRO for seizing of generator as the units are operating using diesel generator. The Thasildhar, Gandipet Mandal informed that, they have seized the DG sets, but the units are broken the seal and operating.

The District collector directed the EE, Pollution Control Board to address a letter to the Revenue Divisional officer with a request to seize the diesel generators. In this regard, it is requested to seize the DG sets of the following stone crushers and Ready mix plants.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Pullur Constructions, Unit-I & II, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy. No. 239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. My Home Crushers (formerly M/s. Aqua Space Developers Pvt. Ltd. / M/s. Laxmi Narasimha Stone Crusher), Vattinagulapalli, Gandipet, RR District.
9. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.
10. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Sy. No. 42, Kothwalguda (v), Shamshabad Mandal, Rangareddy District
11. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District
12. M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad (M), Rangareddy District
13. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
14. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
15. M/s. Shama Metal Industry, Kothwalguda, Shamshabad, RR District
16. M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District
17. M/s. Sree Rock Sand Minerals (formerly Ganesh Metal Industries), Sy.No.36,Gopanpalli, Serilingampally, RR District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises(Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District

12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)
24. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
25. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
26. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District
27. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District
28. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District
29. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
30. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
31. M/s. Apex RReady Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
32. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
33. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District
34. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
35. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
36. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
37. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide order dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana

State Pollution Control Board, dated 02.08.2019 and Hon'ble High Court vide order dated 22.01.2020 directed the Thasildhar, Shankarpally to take action on the RMC Plants.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants not to operate.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Encl: Closure orders

Copy submitted to Zonal office, TSPCB, Begumpet, Hyderabad for kind information and necessary action. T.S. Pollution Control Board Regional Office - I, R.R. District.

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HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

ANNEXURE -IV- B

(24)
MONDAY, THE SEVENTH DAY OF JUNE
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE B. V IJAYSEN REDDY

WP(PIL) NO: 233 OF 2020

Between:

Mr.T.Sharath Kumar Reddy, S/o.Jaipal Reddy, Aged about 51 years, Occ.
Business, R/o. Plot No.1402, Block C-1, 7 Hills Apartments, Narsingi Gandipet,
Ranga Reddy District - 500075

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Environment, Forests, Science and Technology Department Secretariat, Hyderabad
2. The State of Telangana, Rep. by its Principal Secretary, Industries and Commerce Department, Secretariat, Hyderabad
3. The State of Telangana, Rep. by its Principal Secretary, Department of Health and Family Welfare, Secretariat, Hyderabad
4. Telangana State Pollution Control Board, Paryavaran Bhavan, Sanath Nagar, Hyderabad Rep. by its Chairman
5. Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Rep. by its Chairman
6. The District Collector, Ranga Reddy District Lakdikapul, Hyderabad
7. The District Collector, Sanga Reddy District, Vidyanagar Colony, Sanga Reddy - 502295
8. Tahsildar, Gandipet Mandal, Gandipet, Ranga Reddy District, Hyderabad - 500075
9. Tahsildar, Serilingampalli Mandal, Serilingampalli, Ranga Reddy District, Hyderabad - 500019
10. Tahsildar, Rajendranagar Mandal, Rajendranagar, Ranga Reddy District, Hyderabad - 500030
11. Tahsildar, Ramachandrapuram Mandal Kakatiyanagar, Ramachandrapuram Sanga Reddy District, Hyderabad - 500133
12. Union of India, Rep. by its Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110003
13. Southern Power Distribution Company of Telangana Ltd, 6-1-50, Mint Compound, Hyderabad - 500063.
14. Sri Laxmi Narasimha Metal Industries, Vattinagulapalli Village, Gandipet Mandal, Ranga Reddy District, - 500075
15. My Home Constructions, Kokapet village, Gandipet Mandal, Ranga Reddy District. 500075
16. Vesella Aggregates, Puppalaguda, Gandipet Mandal, Ranga Reddy District - 500089.
17. Kore Stone Metal, Vattinagulapalli Village, Gandipet Mandal, Ranga Reddy District - 500075
18. Raghavendra Stone Crusher, Vattinagulapalli Village, Gandipet Mandal, Ranga Reddy District - 500075.
19. Sri Rama Engineering Constructions, Vattinagulapalli Village, Gandipet Mandal, Ranga Reddy District - 500075.
20. Aadeshwar Aggregates, sy.No.246/1 & 246/2, Vattinagulapalli Village, Gandipet Mandal, Ranga Reddy District-500075
21. Hyderabad Rock Sand, Gouldoddi Village, Serilingampally Mandal, Ranga Reddy District - 500032.
22. Sree Rock Sand Minerals Gopanapally village, Serilingampally Mandal, Ranga Reddy District - 500046.
23. Sebi Mining (Great India Mining), Gopanapally Village, Serilingampally Mandal, Ranga Reddy District - 500046.
24. DBR Metal Industries, Kotwalguda Village, Shamshabad Mandal, Ranga Reddy District - 501218.
25. Arkid Infra, Kollur Village, Ramachandrapuram Mandal, Sanga Reddy District - 502300

26. Pulluri Mining and Logistics, Kollur Village, Ramachandrampuram Mandal, Sanga Reddy District – 502300
 27. Gold Dust Stone Crusher, Kollur Village, Ramachandrapuram Mandal, Sanga Reddy District- 502300
 28. Sai Balaji Rock Sand Industries Kollur Village, Ramachandrapuram Mandal, Sanga Reddy District – 502300
 29. Hitech Stone and Robo Sand, Kollur Village, Ramachandrapuram Mandal, Sanga Reddy District – 502300
 30. Hanuma Enterprises, Osman Nagar Village, Ramachandrapuram Mandal, Sanga Reddy District – 502032
 31. SMI tone Crusher (Formerly AMI Stone Cursher) Kothwalguda Village, Rajendranger Mandal, Ranga Reddy District – 501218
 32. QMI Crusher, Kothwalguda Village, Rajendranger Mandal, Ranga Reddy District – 501218
- (RRs 13 to 32 are impleaded as per Court Order dated 07.06.2021 vide I.A.No.2 of 2020 in WP(pil) No.233 of 2020)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly in the nature of writ of mandamus declaring the inaction of the respondents in preventing establishment and operation of the illegal and unauthorized stone crushing plants in Ranga Reddy and Sanga Reddy Districts as bad in law and in violation of the fundamental rights guaranteed to the citizen under Article 21 of the Constitution of India and consequently direct the respondents to seize and prevent the operation of such stone crushing plants

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents No. 4 to 11 to prevent operation of the illegal and unauthorized stone crushing plants in Ranga Reddy and Sanga Reddy Districts immediate pending disposal of the main writ petition

IA NO: 3 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to file the accompanied additional affidavit along with documents

Counsel for the Petitioner: SRI P. SOMA SEKHARA NAIDU

Counsel for Respondent Nos. 1 to 3 & 6 to 11: ADDL ADVOCATE GENERAL

Counsel for Respondent No. 4: SRI P. SHIV KUMAR

Counsel for Respondent No. 5: SRI YELLAPRAGADDA SRINIVASA MURTHY

The Court made the following: ORDER

Item No.38

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE B. VIJAYSEN REDDY

W.P (PIL) No.233 OF 2020

ORDER: *(Per the Hon'ble the Chief Justice Hima Kohli)*

1. The present petition has been filed as a PIL complaining about the inaction on the part of the respondent/authorities of preventing establishment and operation of the illegal and unauthorised stone crushing plants in the Ranga Reddy and Sanga Reddy Districts.
2. Mr. P.Shiv Kumar, learned Standing Counsel appears for the respondent No.4/TSPCB and states that he has filed a detailed Report on behalf of the Board setting out the action taken against the unauthorised stone crushing units in the aforesaid districts and as per the said Report, all the illegal stone crushing activities have been stopped. Thereafter, the Electricity Department was requested to disconnect the power supply to the said stone crushing units which was done. The Revenue Department was also told to seize the machinery lying in the stone crushing units. It is stated that the said action having been taken, nothing further survives in the present petition.
3. That being the position, we see no reason to accommodate learned counsel for the petitioner, who seeks an adjournment on the ground that the arguing counsel is indisposed. The Report of the Telangana State Pollution Control Board is taken on record.

4. The present petition is closed along with the pending applications, if any. However, liberty is granted to the petitioner to move an application in the event, it is noticed that any other illegal stone crushing unit is operating in the two districts in question. If such an application is filed, the same shall be considered in accordance with law.

//TRUE COPY//

SD/-B.SATYAVATHI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to Sri P Soma Sekhara Naidu Advocate [OPUC]
2. Two CCs to the Addl Advocate General, High Court for the State of Telangana. [OUT]
3. One CC to Sri Yellapragadda Srinivasa Murthy, Advocate (OPUC)
4. One CC to Sri P. Shiv Kumar, Advocate (OPUC)
5. Two CD Copies
6. One Spare Copy

MBC

V. J.

28

HIGH COURT

DATED: 07/06/2021



ORDER

WP(PIL).No.233 of 2020

CLOSING THE WRIT PETITION

WITHOUT COSTS

8 NW
26/6/21

WEDNESDAY, THE TWENTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA
AND
THE HONOURABLE SRI JUSTICE A. RAJASHEKER REDDY

WRIT PETITION (PIL) NO: 170 OF 2020

Between:

Marri Gopal Reddy, S/o Marri Anji Reddy, Aged 35 years, Occ. Business, R/o
H.No.2-29, Vattinagulapally, Ranga Reddy District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development Secretariat, Hyderabad.
2. The State of Telangana, Rep by its Principal Secretary Revenue Department Secretariat, Hyderabad.
3. The District Collector, Ranga Reddy District At Lakdikapul, Hyderabad.
4. The Mandal Revenue Officer, Gandipet Mandal, Ranga Reddy District, Telangana State.

...RESPONDENTS

to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not taking any action on the representation of the petitioner dated 07/04/2018 in removing the polluting heavy Crushers and Cement Ready Mix concrete heavy industries in and around the village of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State as arbitrary, illegal, and in violation of G.O.Ms.No.111 Municipal Administration and Urban Development (II) Department dt.08/03/1996 and consequently direct the respondents not to allow any sort of dumping of garbage in and around the village of Vatti nagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to take steps to remove the heavy Crushers and Cement Ready Mix concrete heavy industries in and around of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State, pending disposal of the main writ petition

Counsel for the Petitioner: SRI. MOHAMMED ASLAM

Counsel for the Respondent No. 1: GP FOR MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT

Counsel for the Respondent Nos. 2 to 4: SRI. P. SHIVA KUMAR, SC FOR TSPCB/

GP FOR REVENUE

The Court made the following:

30

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY

WRIT PETITION (PIL) No.170 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed this petition stating that heavy crushers and cement ready mix concrete industries are functional in and around the village of Vatinagulapally, in violation of G.O.Ms.No.111, dated 08.03.1996 and it is creating pollution in the entire township.

This Court had issued notice in the matter and a detailed and extensive report has been filed by the Pollution Control Board. The Report submitted by the Pollution Control Board reads as under:

"It is to submit that a W.P.No.170 of 2020 is filed by Marri Gopal Reddy, Vattinagulapally, RR District, with a prayer that this Hon'ble High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not taking any action on the representation of the petitioner dated 07-04-2018 in removing the pollution heavy crushers and Cement Ready mix concrete heavy industries in and around the village of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State as arbitrary, illegal and in violation of G.O.Ms.No.111 Municipal Administration and Urban Development (II) Department dt:08-03-1996 and consequently direct the respondents not to allow any sort of dumping of garbage in and around the village of Vattinagulapally, Gandipet Mandal, Rangareddy District, Telangana State and be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

In this regard, the following is submitting:

1. It is to submit that, the W.P.No.170 of 2020 was filed by Marri Gopal Reddy, Vattinagulapally, RR District Stone Crushers & Ready Mix plants in and around Vattinagulapally, Gandipet, Rangareddy District.
2. The Board has not permitted any quarry/crushers within the 10 km radius of Himayathsagar and Osmansagar Lakes. However, the Board has issued closure orders to all the units located within the 10 km radius of Himayathsagar and Osmansagar Lakes. The details are as follows:

(31)

Sl.No.	Name of the Stone Crusher	Action Taken by the Board
1.	M/s. Teja Crusher, Sy.No.141, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 20.07.2019
2.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy.No.246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
3.	M/s. Kore Stone Minerals, Sy.No.281, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020
4.	M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy.No.239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL
5.	M/s. Adeshwar Traders (Vensai Metal), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
6.	Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL

Ready Mix Concrete (RMC):

Sl.No.	Name of the RMC	Action Taken by the Board
7.	M/s. SVR Infra Reddy Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
8.	M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy.No.57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
9.	M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
10.	M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
11.	M/s. Saphagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
12.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-I, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
13.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-II, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
14.	M/s. Taktha Concrete, Sy.No.147, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
15.	RDC Concrete India Pvt Ltd, Sy.No.270, Plot No.15, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
16.	M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy.No.326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
17.	M/s. Best Concrete, Unit-II, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 01.04.2017

18.	M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
19.	M/s. SSR Concrete, Sy.No.289, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
20.	M/s. Balaji RMC, Sy.No.4, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
21.	M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
22.	M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
23.	M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
24.	M/s. Giridhari Homes RMC, Kismatpur (V), Gandipet (M), Rangareddy District.	Closure order issued on 26.10.2019
25.	M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
26.	M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District.	Closed
27.	M/s. Vasavi Developers., Sy.No.258, Narsingi (V), Gandipet (M), Rangareddy District	Closure order issued on 30.09.2020

The undersigned also requested Tahsildhars, Gandipet Mandal on 02.12.2019 to seize the industries as the industries are operating in spite of issuing closure orders by the TSPCB.

It is further submit that, W.P.No.12022 of 2020 & W.P.No.268 of 2012 is also filed before the Hon'ble High Court, Telangana."

The Report makes it very clear that orders have been issued from time to time for closure of industries and the Tahsildars have also been directed to seize the material and to ensure closure of industries. The Report is dated 09.08.2021.

Learned counsel for the Pollution Control Board has also stated that large number of industries are already closed and now it is for the District Administration (Tahsildars) to ensure compliance with the order passed by the Pollution Control Board.

Learned Government Advocate for Revenue was fair enough in informing this Court that in case any industry, in spite of there being a closure order, is functioning, within ten (10) days the

Tahsildar having jurisdiction in the matter shall take action and shall ensure the closure of such industry.

Resultantly, the Writ Petition stands disposed of with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance within ten (10) days to the Registrar General of this Court. It is made clear that we have not commented upon the closure orders on merits.

The miscellaneous petitions, if any, pending in this Writ Petition shall also stand closed. There shall be no order as to costs.

Sd/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Registrar (General), High Court of Telangana at Hyderabad.
2. The Principal Secretary Municipal Administration and Urban Development, State of Telangana Secretariat, Hyderabad.
3. The Principal Secretary Revenue Department, State of Telangana, Secretariat, Hyderabad.
4. The District Collector, Ranga Reddy District At Lakdikapul, Hyderabad.
5. The Mandal Revenue Officer, Gandipet Mandal, Ranga Reddy District, Telangana State.
6. One CC to Sri. Mohammed Aslam, Advocate [OPUC]
7. One CC to Sri. P. Shiva Kumar, SC for TSPCB (OPUC)
8. Two CCs to GP for Municipal Administration & Urban Development, High Court for the State of Telangana. [OUT]
9. Two CCs to the GP for Revenue, High Court for the State of Telangana. (OUT)
10. Two CD Copies.

PM

HIGH COURT

DATED:20/10/2021

ORDER

WP(PIL).No.170 of 2020



**Disposing of the WP(PIL)
Without costs.**

13

RMD

22/10/2021



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

40

35

ANNEXURE IV-D

M. Venkanna,
Environmental Engineer

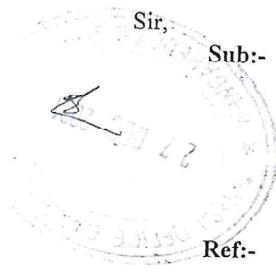
Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 876

Date: 23.12.2021

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

Sir,



Sub:- TSPCB - Regional Office - I, Rangareddy District - Stone Crushers & Ready Mix Plants - Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board - Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 11. T.O.Letter dated 01.11.2021
 12. Member Secretary, TSPCB Note Orders dated 09.12.2021
 13. Board Office mail dated 09.12.2021

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District

2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

Vide reference 11th cited, this office has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

Subsequently, the Member Secretary, TSPCB has directed the EE, RO, Rangareddy District to co-ordinate with the Revenue Department Authorities and seize the illegally operating Stone Crushers / RMC Plants, vide reference 12th & 13th cited.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Encl: As above

Yours faithfully,


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

ANNEXURE IV-E

(38)
TUESDAY, THE EIGHTEENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY TWO

PRESENT

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA
AND
THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

WRIT PETITION NO: 12022 OF 2020

Between:

Vislavath Sangameshwar, S/o. Late Vislavath Laliya Naik. Aged about 36 Years
Occ. Private Service R/o. H No. 8-3-228/678/1477/1, Sriram Nagar Hyderabad
Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep by its Chief Secretary B.R.K. Bhavan, Secretariat Buildings Saifabad, Hyderabad -5000 22.
2. The State of Telangana, Rep by its Principal Secretary, Environment Forests Science and Technology Department BRK Bhavan, Secretariat Buildings Saifabad, Hyderabad -500 022.
3. The State of Telangana, Rep by its Special Chief Secretary Health, Medical and Family Welfare Department, 6th Floor, D Block, BRKR Bhavan, Secretariat Buildings, Saifabad, Hyderabad -500022
4. The Telangana State Pollution Control Board, Rep by its Member Secretary Paryavaran Bhavan, A-3 Industrial Estate, Sanathnagar, Hyderabad- 5000 18.
5. The Joint Chief Environmental Engineer (JCEE), TSPCB Zonal Office, Ranga Reddy District H No. 6-3-1219, Sy No. TS No. 1 Part Block -C Ward No. 91, Near Country Club Uma Nagar Begumpet Hyderabad -500016.
6. The Environmental Engineer (EE), Regional Office- I TS Pollution Control Board H No. 5-1-28, Shantinagar, Sangareddy District Telangana State.
7. The District Collector, and Magistrate Ranga Reddy District H No. 6-2-10, Lakdikapul, Hyderabad, Telangana State 500 004.
8. The District Collector and Magistrate, Sanga Reddy District Vidyanagar Colony Sanga Reddy Telangana -502295.
9. The Metropolitan Magistrate, Hyderabad Metropolitan Development Authority, Hyderabad Telangana State
10. The Joint Managing Director, (Fin Comml. and HRD) Telangana Transco, Vidyt Soudha, Khairatabad, Hyderabad Telangana State -500082.
11. The Superintending Engineer, TSSPDCL Cybercity Circle, Ranga Reddy District Telangana State.
12. The Superintending Engineer, TSSPDCL, Rajendranagar Circle, Ranga Reddy District, Telangana State.
13. The Superintending Electrical Engineer, TSSPDCL, Sangareddy District Telangana State.
14. The Divisional Electrical Engineer, TSSPDCL, Isnapur, Sangareddy District Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS directing the respondents to dismantle the stone crusher units, which are operating illegally without having consent for operation in Ranga Reddy District and Sanga Reddy District obtained from the Respondent No. 4, while taking such other steps to prevent pollution of air and water from such illegal stone crushing units.

39

Counsel for the Petitioner: SRI NARASIMHA RAO K. S. A.

Counsel for Respondent No. 1: GP FOR GENERAL ADMINISTRATION

Counsel for Respondent No.2: GP FOR FORESTS

Counsel for Respondent No. 3: GP FOR MEDICAL, HEALTH &
FAMILY WELFARE

Counsel for Respondent Nos. 4 to 6: SRI P. SHIV KUMAR

Counsel for Respondent Nos. 7 & 8: GP FOR REVENUE

Counsel for Respondent No. 9: SRI Y. RAMA RAO

Counsel for Respondent Nos. 10 to 14: SRI R. VINOD REDDY,
SC FOR TSSPDCL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

WRIT PETITION No.12022 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed the present writ petition stating that illegal and unauthorised stone crushing activities within 10 kms radius of Himayathsagar and Osmansagar lakes are going on and they should be stopped forthwith.

This Court has issued notices in the matter and the Telangana State Pollution Control Board (hereinafter referred to as, the Board) has filed an exhaustive report giving all the minute details of the various stone crushers and has brought on record the closure orders issued by the Board.

Learned Standing Counsel for the Board has stated before this Court that after passing the closure orders, the revenue authorities have been informed in the matter to take stern action and to ensure that no mining activity/crushing activity takes place. Learned Government Pleader for Revenue, at this Stage, has stated before this Court that the orders passed by the Board shall be implemented positively within four weeks, if they have not been implemented so far.

Resultantly, the present writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no

(41)

mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this Court shall be taking *suo motu* contempt proceedings against the revenue authorities.

Let a compliance report be filed before the Registrar General of this Court positively within a period of six weeks.

The miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Registrar General, High Court for the State of Telangana at Hyderabad.
2. The Chief Secretary B.R.K. Bhavan, State of Telangana Secretariat Buildings Saifabad, Hyderabad -5000 22.
3. The Principal Secretary, Environment Forests Science and Technology Department, State of Telangana BRK Bhavan, Secretariat Buildings Saifabad, Hyderabad -500 022.
4. The Chief Secretary Health, Medical and Family Welfare Department, State of Telangana 6th Floor D Block BRKR Bhavan Secretariat Buildings, Saifabad Hyderabad -500022.
5. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhavan, A-3 Industrial Estate, Sanathnagar, Hyderabad- 5000 18.
6. The Joint Chief Environmental Engineer (JCEE), TSPCB Zonal Office, Ranga Reddy District H No. 6-3-1219, Sy No. TS No. 1 Part Block -C Ward No. 91, Near Country Club Uma Nagar Begumpet Hyderabad -500016.
7. The Environmental Engineer (EE), Regional Office- I TS Pollution Control Board H No. 5-1-28, Sharfinaagar, Sangareddy District Telangana State.
8. The District Collector, and Magistrate Ranga Reddy District H No. 6-2-10, Lakdikapul, Hyderabad, Telangana State 500 004.
9. The District Collector and Magistrate, Sanga Reddy District Vidyanagar Colony Sanga Reddy Telangana -502295.
10. The Metropolitan Magistrate, Hyderabad Metropolitan Development Authority, Hyderabad Telangana State
11. The Joint Managing Director, (Fin Comml. and HRD) Telangana Transco, Vidyut Soudha, Khairatabad, Hyderabad Telangana State -500082.
12. The Superintending Engineer, TSSPDCL Cybercity Circle, Ranga Reddy District Telangana State.
13. The Superintending Engineer, TSSPDCL, Rajendranagar Circle, Ranga Reddy District, Telangana State.
14. The Superintending Electrical Engineer, TSSPDCL, Sangareddy District Telangana State.
15. The Divisional Electrical Engineer, TSSPDCL, Isnapur, Sangareddy District Telangana State.
16. One CC to Sri Narasimha Rao K S A Advocate [OPUC]
17. Two CCs to GP For General Administration, High Court for the State of Telangana. [OUT]
18. Two CCs to GP For Forests, High Court for the State of Telangana. [OUT]
19. Two CCs to GP For Medical, Health & Family Welfare, High Court for the State of Telangana. [OUT]
20. Two CCs to GP For Revenue, High Court for the State of Telangana. [OUT]
21. One CC to Sri P. Shiv Kumar , SC for TSPCB (OPUC)
22. One CC to Sri Y. Rama Rao, Advocate (OPUC)
23. One CC to Sri R. Vinod Reddy, SC for TSSPDCL (OPUC)
24. Two CD Copies
25. One Spare Copy

MRC

URGENT

42

HIGH COURT

HCJ
&
AKS,J

DATED: 18/01/2022



ORDER

WP.No.12022 of 2020

30
20/01/2022

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS



43
9
TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

ANNEXURE - V

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.egg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 977

Date: 21.01.2022

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

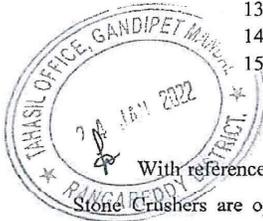
Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution in the surroundings - Closure Orders Issued - Continuing operations with DG Set – Requested to implement the Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020- Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019.
 2. T.O. letter addressed to Tahsildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated 12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 11. T.O.Letter dated 01.11.2021
 12. Member Secretary, TSPCB Note Orders dated 09.12.2021
 13. Board Office mail dated 09.12.2021
 14. T.O. Lr.No./Complaint/PCB/RO.I-RRD/2022-876 Dated: 23.12.2021
 15. Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers are operating on diesel generator.



ENVIRONMENTAL ENGINEER

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Any stone crusher established and operating illegally in G.O.Ms No. 111 area.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

This office vide letters dated: 01.11.2021 & 23.12.2021 has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

The Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

In view of the above, it is requested to seize the DG Sets and confiscate the stone crushers under Section 133 CrPC and direct the above Stone Crushers falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,

Encl: As above


ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board
 Regional Office, J.P.P. District

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6
ANNEXURE - VI

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From:
A. Raja Sekhar
Tahsildar,
Gandipet Mandal



To
The Environment Engineer
T.S. Pollution Control Board
Regional Office-I,
R. R. District.

Lr. No. B/1961/2019, Dated: 03-02-2022

Sir,

Sub.: - Stone Crushers & Ready Mix Plants - Ranga Reddy District - Gandipet Mandal - Operating within 10 Kms., radius of Himayath Sagar and Osman Sagar Lakes, without obtaining consents of the Board - Causing Air & Water Pollution to the surroundings - Directions of the Hon'ble High Court in W.P. No. 170 of 2020 - Closure Order Issued - Continuing Operations with DC Set - Directed to seize the Crushers - Seized - Report submitted - Regarding.

- Ref.: -1. The Environmental Engineer, TSPCB, Lr. No. Complaint/PCB/RO.I-RRD/2020-876, dated: 23-12-2021.
2. Report of the Mandal Girdawar, Gandipet Mandal, Dt: 01-02-2022.

I invite kind attention to the reference cited, wherein it was informed that the Ready Mix Plants and Stone Crushers are operating within 10 Kms., radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by T.S.P.C.B. The T.S.P.C.B. also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the said stone crushers (6) and ready mix plants (23) are operating on diesel generators and requested to seize the DG Sets and direct the said Stone Crushers & Ready Mix plants not to operate.

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2) In this regard it is submitted that, through the reference 2nd cited, the matter has referred to the Mandal Girdawar, Gandipet Mandal. The Mandal Girdawar has reported that, a joint inspection was conducted on 28-01-2022 along with Pollution Control Board officials and mining officials and the following Stone Crushers have been seized. The details are as follows:

Stone Crushers:

1. M/s Teja Crusher (2) , Sy.No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. M/s Kore Stone Minerals (C-5), Sy.No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District.
3. M/s Adeshwar Traders (Vensai Metal), Sy.No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District.

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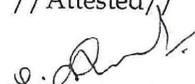
4. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.
5. M/s Laxmi Narasimha Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District.
6. M/s Aadishwar Aggrigates Pvt. Ltd., Sy.No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District. (There is a W.P.No. 17554 of 2020 pending before the Hon'ble High Court of Telangana between M/s Aadishwar Aggrigates Pvt. Ltd & TSPCB).
7. M/s Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.

(The Stone crushers Sl.No. 1 to 7 were seized)

The report is submitted for information and further action in the matter.

Yours faithfully,
Sd/-
Tahsildar
Gandipet Mandal

// Attested //


Naib Tahsildar
Gandipet Mandal
Ranga Reddy District

Report of the Joint Committee constituted by the Hon'ble NGT, SZ, Chennai in O.A.No.6 of 2022, in case of Sri.P.V.Subramanya Varma Vs State of Telangana.

It is to submit that Sri.P.V.Subramanya Varma, S/o.P.Atchutha Rama Raju, R/o.Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.6 of 2022. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 from carrying illegal and unauthorized crushing activities in Rangareddy District and Sanga Reddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Ranga Reddy and Sanga Reddy Districts of State of Telangana.
- (C) Pass an order or order as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos.15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos.1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos.15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos.1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of

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Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos.1 to 14 to seize and prevent the operation of the Respondent Nos.15 to 33.

- IV. Direct the Respondent Nos.15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present Application.

The Hon'ble NGT heard the matter and passed orders dt:17-01-2022 and directed that the respondents by Registered Post with Acknowledgment Due, by e-mail and also by dusthi (if possible) and produce proof of service by filing proof affidavit and also directed the applicants to serve the copy of application along with the documents produced to the standing counsel appearing for the Respondents No.1 to 4, 6 to 12 so as to enable them to get instruction from the respective authorities and file their independent response regarding the allegations made in the application. In order to ascertain the genuineness of the allegations made in the application, appropriate to appoint a Joint Committee comprising of

- i) Senior Officer from the MoEF & EC, Regional Officer, Hyderabad;
- ii) Senior Officer from the TSPCB;
- iii) District Collectors of Sangareddy and Rangareddy or his / her nominee not below the rank of Asst. Collector / Sub Divisional Magistrate as deputed by them.
- iv) Senior Officer from the Department of Mines & Geology, Hyderabad.

The Department of Mines & Geology be the nodal agency for co-ordination and for providing all necessary logistics for this purpose. The Joint Committee is directed to submit the report to the Tribunal on or before 25-02-2022 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of Image of PDF along with necessary hardcopies to be produced as per Rules.

In compliance to the Hon'ble NGT orders dt:18-01-2022 in D.A.No.6 of 2022, the Committee was constituted comprising of following officers:

S. No.	Proposed by the Hon'ble NGT	Nominated by the concerned Department.	Name & Designation of the Officer
1	District Collector of Rangareddy District	The District Collector, Rangareddy District	Revenue Divisional Officer, Rajendranagar Division, RR Dist.,
2	Senior Officer from the MoEF& CC, Regional Office, Hyderabad	MoEF& CC, Integrated Regional Officer, Hyderabad.	Sri.E.Arockia Lenin, Scientist C
3	Senior Officer from TSPCB	TSPCB, RR Dist.,	Sri.G.Hanumanth Reddy, Joint Chief Environmental Engineer, Zonal Office, R.C Puram
4	Senior Officer from the Directorate of Mines & Geology, Telangana as deputed by its Director	Director of Mines & Geology	Sri.R.Praveen, Asst. Director of Mines & Geology, Rangareddy District

The Joint Committee visited the area on 14-02-2022, contacted the Petitioner Sri.P.V.Subramanya Varma over telephone and he was not came in to contact. During the inspection, the stone crushing unit holders were also not present. The Joint Committee have visited certain stone crushing units located in Rangareddy and Sanga Reddy Districts as mentioned in the prayer of the applicant. As per the field observations, it is noticed that there are (22) stone crushing units are available in the said area, out of which (5) stone crushing units were operating with valid Consent for Operation issued by the TSPCB and remaining stone crushers were issued closure orders by the TSPCB. The TSPCB also requested the Tahsildhars of Gandipet, Serilingampally, Shamshabad to seize the generators.

The Joint Committee submitted interim report vide letter dt:21-02-2022 wherein stated that the Joint Committee has visited the subject area on 14-02-2022, contacted the Petitioner Sri.P.V.Subramanya Varma over telephone and he was not came in to contact. During the inspection, the stone crushing unit holders were also not present. The Joint Committee have visited certain stone crushing units located in Rangareddy and Sanga Reddy Districts as mentioned in the prayer of the applicant. As per the field observations, it is noticed that there are (22) stone crushing units are available in the said area, out of which (5) stone crushing units were operating with valid Consent for Operation issued by the TSPCB and remaining stone crushers were issued closure orders by the TSPCB. The TSPCB also requested the Tahsildhars of Gandipet, Serilingampally,

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Shamshabad to seize the generators. The Joint Committee further observed that the (5) stone crushing units are provided water sprinkling systems at the transfer points and within the premises to suppress the dust generated during the process and vehicular movement. The stone crushing units provided wind breaking walls, cladding to the vibrating screens, provided covers to the belt conveyors to control the air / dust pollution in the surrounding area.

The Joint Committee also noticed that there is a lot of construction activity is taking place in Gandipet & Serilingampally Mandals of Rangareddy District and excavating the rock spalls and dumping the same outside their premises which is also causing the dust pollution and finally sought (2) months time to inspect the all (22) stone crushing units in detail and verify the documents.

The Hon'ble NGT directed the Joint Committee directed to ascertain as to whether the stone crusher units arrayed in the application or any other stone crusher units functioning in that area are without obtaining necessary permission under the environmental laws, whether on account of the operation, any pollution has been caused in the nearby areas affecting air, sound as well as water, as alleged by the applicant and if they are operating without obtaining consent or other permissions required under the environmental laws and other respective laws, what is the nature of action taken against them. If they are having necessary permission / consent but the pollution control mechanism provided is not sufficient, then suggest the remedial measures to mitigate the same.

It is submitted that the Joint Committee again visited the subject areas on 08-03-2022 along with the petitioner. The Joint Committee noticed that the stone crushing units are not in operation, but it is observed that some of the stone crushing units are operating during night time.

The District Collector, Rangareddy District vide Lr.No.LP/769/2022, dt:10-03-2022 requested to the Revenue Divisional Officer, Rajendranagar Division, RR Dist., and the Tahsildar, Serilingampally Mdl., to remove illegal stone crushing units with the help of line departments. Further, again the Joint Committee visited the area on 31-03-2022 along with the representative of the petitioner, it is noticed that some of the stone crushing unit holders are removing the crushers themselves voluntarily and remaining stone crushing units are not in operation.

Further, as per the above instructions the officials of the Revenue, TSPCB, Police and Mines & Geology Departments jointly visited the area dismantled remaining stone crushing units who have not removed themselves. At present there are no stone crushing units are under operation except (3) stone crushing units which are having valid CFO issued by the competent authority. The photographs and Annexure-A are herewith enclosed.

Due to rapid urbanization in and around the subject areas, the Joint Committee recommended the following measures:

The Joint Committee observed that the permanent remedial measure for preventing crushing operations in the subject areas is that the Hon'ble NGT may direct the respondents from Sl.No.15 to 33 to get evacuated from the premises immediately. Further, no new crushing units shall be allowed by the concerned Department such as Telangana State Pollution Control Board and the Electricity Department shall not provide power to such units.

The Joint Committee is of view, that the Telangana State Pollution Control Board shall monitor the stone crushing units located in the subject area which are operating with valid consent of the Board and if any non compliance is observed suitable action may be initiated and environmental compensation may be collected.

The Hon'ble NGT directed the Joint Committee to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

The committee is of view that the Telangana State Pollution Control Board may initiate proceedings for recovery of environmental compensation from the unauthorized crushing units being operated in the subject area as per CPCB guidelines.

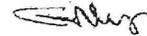
Considering the above facts and circumstances, the Hon'ble NGT may take appropriate action as deemed fit.

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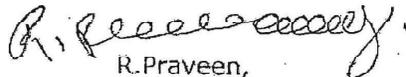
Submitted:



Dr.E.Arockia Lenin,
Scientist C, IRO,
MoEF & CC, Hyderabad.



G.Hanumantha Reddy,
JCEE, TSPCB,
Zonal Office, Ramachandrapuram.



R.Praveen,
Asst. Director of Mines & Geology,
Rangareddy District.



Asst. Director of Mines &
Geology(FAC),
Sanga Reddy District.

ANNEXURE-A

Sl.No.	Name & Address of the Crusher	Status of CFO	Action Taken by the Board	Present Status
Respondent stone crushing units:				
1.	M/s. Sri Laxmi Narasimha Metal Industries), Vattinagulapally, Gandipet, RR District (Respondent No. 15)	---	Issued Closure Order to the industry vide order dated 27.09.2017	Disconnected power supply and seized the generator. Crusher is not in operation
2.	M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions) , Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)	CFO for Captive Crusher vide order dated 02.03.2022, which is valid upto 28.02.2023	---	Having Valid CFO and operating
3.	M/s. Adeshwar Aggregates Pvt Ltd., (Vesella Aggregates), Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District (Respondent Nos. 17 Repeated at Respondent No. 21)	---	Issued Closure Order to the industry vide order dated 22.08.2019	Disconnected power supply and seized the generator. Crusher is not in operation
4.	M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District. (Respondent Nos. 18)	---	Issued Closure Order to the industry vide order dated 28.09.2020	Crusher was dismantled and removed. Crusher is not existing
5.	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	---	Issued Closure Order to the industry vide order dated 22.08.2019	Crusher has removed the equipments.
6.	M/s. Sree Rama Engineering	The Board issued CFO to the industry	---	Having Valid CFO and operating

	Constructions, Vattinagulapalli, Gandipet, RR District. (Respondent No. 20)	vide order dated 20.03.2021 which is valid upto 31.01.2024.		
7.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	---	Issued Closure Order to the industry vide order dated 28.09.2020	Disconnected power supply and seized the generator. Crusher is not in operation
8.	M/s. Sree Rock Sand Minerals, Sy.No.36,Gopanpalli, Serilingampally, RR District (Respondent No. 23)	---	Issued Closure Order to the industry vide order dated 22.08.2019	The Revenue Officials dismantled the crusher
9.	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	---	Issued Closure Order to the industry vide order dated 21.03.2022	The Revenue Officials dismantled the crusher
10.	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)	---	Issued Closure Order issued to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher
11.	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)	---	Issued Closure Order to the industry vide order dated 28.03.2012	The Revenue Officials dismantled the crusher
12.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher

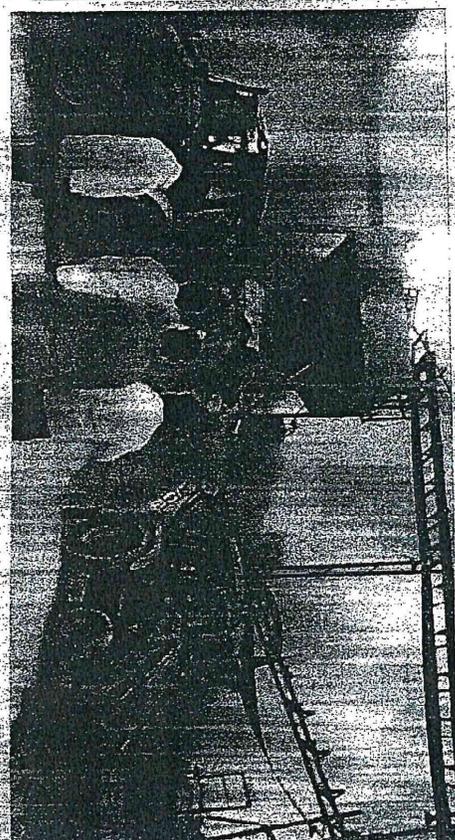
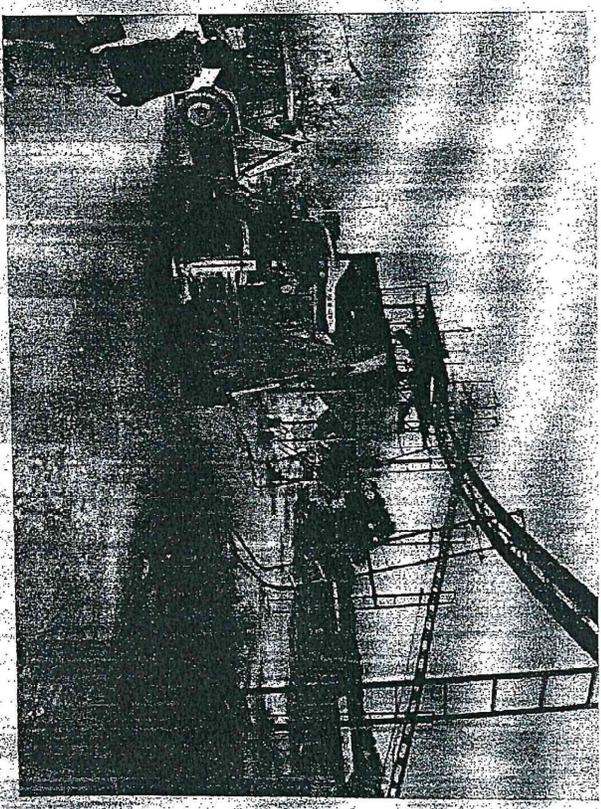
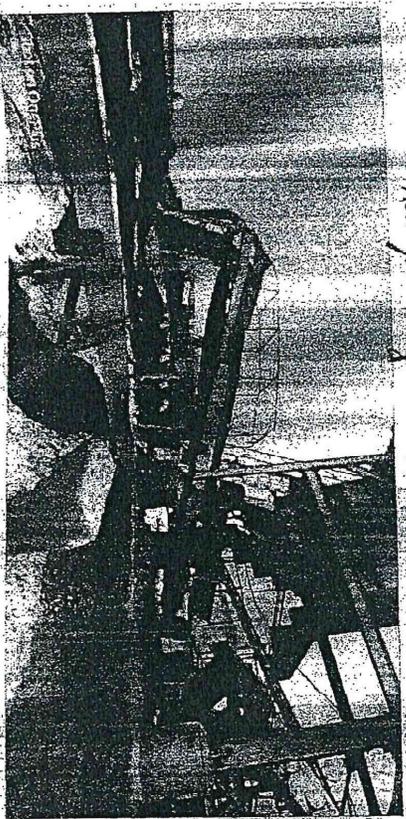
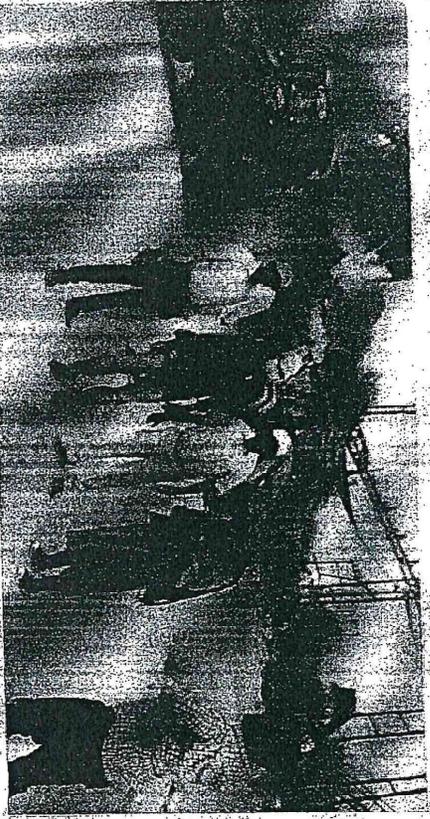
Non Respondent stone crushing units:				
1.	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	---	Issued Closure Order to the industry vide order dated 17.06.2021	The Revenue Officials dismantled the crusher
2.	M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), RR Dist.,	Consent for Operation of the industry which is valid upto 31.03.2023	---	Having valid Cf-O and operating
3.	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	---	Issued Closure Order to the industry vide order dated 22.08.2019	Disconnected power supply and seized the generator. Crusher is not in operation
4.	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	---	Issued Closure Order to the industry vide order dated 20.07.2019	Removed the belt conveyors and Generator. The crusher is not in operation
5.	M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V), Gandipet (M), Rangareddy District	---	Issued Closure order to the industry vide order dated 02.11.2021	The Revenue Officials dismantled the crusher
6.	M/s. Sree Sand Mineral(formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District	---	Issued Closure Order to the industry vide order dated 22.08.2019	The Revenue Officials dismantled the crusher
7.	M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher
8.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry) Kothwalguda, Shamshabad, RR District	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher

9.	M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District	---	Issued Order to the industry vide order dated 27.09.2017	Closure	The Revenue Officials dismantled the crusher
10.	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	---	Issued Order to the industry vide order dated 21.03.2022	Closure	Disconnected power supply and seized the generator. Crusher is not in operation
11.	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	---	Issued Order to the industry vide order dated 21.03.2022	Closure	Disconnected power supply and seized the generator. Crusher is not in operation

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M/S. DBR METAL INDUSTRY

Kothwadgauda Village, Shamshabad Mandal
Kangasreddy District





TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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ANNEXURE-VIII

M. Venkat Narsu,
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 58

Date: 01.09.2022

To
The Collector & District Magistrate,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued – Stone Crushers / Ready Mix Plants Continuing operations with DG Set – Report Submitted - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 6. T.O. Letter addressed to Thasildhar, Gandipet dated: 02.12.2019 & 08.10.2020
 7. Meeting held at Collectorate, Rangareddy District on 17.11.2020.
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide-mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Inspection of the Board Officials on 30.10.2021
 11. T.O. Letter dated 01.11.2021
 12. Board Office mail dated 09.12.2021 & 12.01.2022 directing the ROs to seize the crushers in co-ordination with the Revenue officials.
 13. JCEE, ZO, HYD Letter dated 17.01.2022 addressed to the District Collector, Rangareddy.
 14. Inspection of Joint Committee consists of Revenue Department, Mining Department & PCB Officials on 28.01.2022 (Gandipet Mandal), 31.01.2022 (Serilingampally Mandal) & 03.02.2022 (Shamshabad Mandal).
 15. Gandipet MRO letter dated 03.02.2022 received on 07.02.2022.
 16. Inspection of Joint Committee constituted by Hon'ble NGT along with PCB Officials on 14.02.2022
 17. Telephonic complaint received from Crushers Association Sri Koushik Reddy stating that the crushers are operating in spite of seizing.
 18. T.O.Letter dated 26.02.2022 & 22.03.2022
 19. D.O.Letter dated 28.03.2022

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సీల్ చేయబడింది

20. Inspection of Board Officials along with Revenue Officials on 08.06.2022
 21. This office letter dated 21.06.2022
 22. Inspection of Board Officials along with Revenue Officials on 29.08.2022

* * *

It is to submit that the Collector and District Magistrate vide letter dated:10.03.2022 directed the tahsildars of Gandipet, Shamshabad & Serilingampally to remove the stone crushers located in 10 kms radius of Himayatsagar and Osmansagar lakes.

The Member Secretary vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials along with TSPCB and Mining Department Officials have inspected the stone crushers located in the 10 kms radius of Himayatsagar and Osmansagar lakes. The stone crushers located in Kothwalguda, Shamshabad (M), Gopanpally, Serilingampally (M) were dismantled, as they are located in the Government Lands. The crushers located in Vattinagulapally, Gandipet (M) were not dismantled as they are located in the patta lands. However, all the generators were disconnected and seized.

The earlier status of each crusher is submitted below:

Sl.No.	Name & Address of the Crusher	Status
1.	M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally(M), Rangareddy District	Dismantled and not in operation
2.	M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
3.	M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
4.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
5.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
6.	M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
7.	M/s. Padmavathi Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
8.	M/s. DBR Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
9.	M/s. Shama Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
10.	M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
11.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy	Seized the Generator. Not in operation.

	District	
12.	C5 Infra Stone Crusher Pvt. Ltd., (In place of M/s. Kore Stone Minerals), Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
13.	M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
14.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
15.	M/s. Laxmi Narsimha Stone Crusher, beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
16.	M/s. Sri Laxmi Constructions (formerly M/s. Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Dismantled by the management and not in operation.
17.	M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
18.	M/s. Teja Stone Crusher (Unit-II), Vattinagulapally (V), Gandipet (M), Rangareddy District	Dismantled by the management and not in operation.

Subsequently, the Board has received complaints stating that some of the crushers located in Vattinagulapally, Kothwalguda, Serlingampally were operating in spite of dismantling/seizing of generators.

In this regard, the Board Officials have inspected the crushers located in Shamshabad, Serilingampally and Gandipet Mandals on 29.08.2022.

The following Crushers were started operations in spite of dismantling/seizing generators.

Sl.No.	Name & Address of the Crusher	Present Status
1.	M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally(M), Rangareddy District	The unit is in operation.
2.	M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
3.	M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
4.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
5.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
6.	M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
7.	M/s. Padmavathi Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
8.	M/s. DBR Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	The unit is in operation.

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9.	M/s. Shama Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	The unit is in operation.
10.	M/s. Teja Crusher, Sy. No. 141, unit-I, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
11.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.*
12.	C5 Infra Stone Crusher Pvt. Ltd., (In place of M/s. Kore Stone Minerals), Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
13.	M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
14.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
15.	M/s. Laxmi Narsimha Stone Crusher, beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
16.	M/s. Sri Laxmi Constructions (formerly M/s. Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
17.	M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.
18.	M/s. Teja Stone Crusher (Unit-II), Vattinagulapally (V), Gandipet (M), Rangareddy District	The unit is in operation.

* M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District has approached the Hon'ble Appellate Authority against the closure order issued by the Board. The Hon'ble Appellate Authority vide order dated 12.05.2022 has permitted the crusher to operate. The crusher was in operation. However, the Board has appealed before the Hon'ble NGT (SZ) against the orders issued by the Hon'ble Appellate Authority. The Hon'ble NGT has set aside the Hon'ble Appellate Authority orders as the G.O.Ms.No.69, dated 12.04.2022 is not under operational and the PCB may take decision as per procedure keeping in view of G.O.Ms.No.111.

In addition to the stone crushers the following unauthorized RMC plants also operating inspite of seizing the generator.

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District

9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers, Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)
24. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
25. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
26. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District
27. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District
28. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District
29. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
30. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
31. M/s. Apex Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
32. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
33. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District
34. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
35. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
36. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
37. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District.

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It is submitted that the stone crushers and RMC plants located in G.O.Ms.No.111 area violating the closure orders issued by the Board continuously in spite of dismantling/seizing of Generators.

In view of the above, it is requested to direct the Tahsildars of Gandipet, Shamshabad & Serlingampally to dismantle the unauthorized stone crushers and ready mix plants.

Yours faithfully,


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER

Copy submitted to the Member Secretary, Board Office, TSPCB, Sanathnagar, Hyderabad for kind information.

Copy submitted to the JCEE, Zonal Office, TSPCB, Begumpet, Hyderabad for kind information.

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GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

ANNEXURE -IX

From
A. Rajasekhar
Tahsildar
Gandipet Mandal

To
The Revenue Divisional Officer
Rajendranagar Division
Ranga Reddy District

Madam

Letter No. B/1961/2019 dated:-22-10-2022

Sub.- Stone Crushers - Ranga Reddy District - Rajendranagar Division - Gandipet Mandal - Unauthorized Stone Crushing Operations in banned Mandal of Ranga Reddy District i.e., Gandipet Mandal and in and around HMDA/111 G.O. area / FTL/ area Operating within Km of either side of ORR, 10 Kms Radius of Himayatsagar and Osmansagar Lakes - Request to take strict action on implementation of the Hon'ble High Court order dated: 18-01-2022 in W.P. No. 12022 of 2022 - Action taken report called for - Submitted - Reg.

Ref.: -1. The Addl. Collector (Revenue), Ranga Reddy District, Lr.No. LP/769/2022, dated: 17-10-2022.
2. Report of the Mandal Girdhawar and Additional Mandal Girdhawar, Gandipet Mandal dated:- 22-10-2022.

<<<<<<>>>>>

1. I invite kind attention to the subject and references cited. In the reference 1st cited, it is informed that, the National Green Tribunal, Southern Zone, Chennai in OA No. 06/2022 has directed to the District Collector, Ranga Reddy District to file the current status report on crushers which is located within 10 Kms radius of Himayatsagar and Osmansagar Lakes. Therefore, it was directed to submit action taken report immediately, to submit the same to the Hon'ble National Green Tribunal, Southern Zone, Chennai in OA No. 06/2022.

2. In this regard, it is to submit that, the matter was referred to the Mandal Girdhawar and Additional Mandal Girdhawar, Gandipet Mandal for submission of report. Accordingly vide reference 2nd cited, it is reported that, the following Stone Crushers were identified which are located within 10Kms radius of Himayathsagar and Osmansagar Lakes and are running without consent from the Pollution Control Board. The same have been seized in coordination with Pollution Control Board Officials, and the details are as follows:

Stone Crushers:

1. M/s Teja Crusher (2), Sy.No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District.

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2. M/s Adeshwar Traders (Vensai Metal), Sy.No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District.
3. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.
4. M/s Laxmi Narasimha Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District.
5. Unnamed Crusher beside M/s Aadishwar Aggrigates Pvt. Ltd at Sy.No. 246/1 & 246/2 of Vattinagulapally Village, Gandipet Mandal, Ranga Reddy District.
6. M/s Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.
7. M/s Shama Metal Supply, Sy.No. 8,9 and 10 etc., Darga Khaliz Khan village, Gandipet Mandal, Ranga Reddy District.

(The above Stone crushers at Sl. No. 1 to 7 were seized)

8. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy.No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District. (The Hon'ble High Court in its orders in W.P. No. 34787 & 34788 of 2022 filed by M/s Aadishwar Aggrigates Pvt. Ltd, against State of Telangana, TSPCB and another has granted status-quo on dated:- 06-09-2022. The case is pending adjudication before the Hon'ble High Court (Copy enclosed))
3. The report is submitted herewith for favour of kind information.

Yours faithfully


Tahsildar
Gandipet Mandal 22/10

Copy submitted to the District Collector, Ranga Reddy District for favour of kind information.

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ANNEXURE -X



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 1239

Date:12.11.2022

Sub: TSPCB – ZO, HYD – M/s. Adeshwar Traders (Formerly M/s. Vensai metals or M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District – Causing of damage due to operation of the unit - Levying of Environmental Compensation – **ISSUED**– Reg.

- Ref:**
1. Inspection of Board Officials on 25.07.2019.
 2. Closure Order issued on 22.08.2019.
 3. The TSPCB, Regional Office-I, Rangareddy District Report dated 28.09.2020 in WP No. 12022 of 2020
 4. The TSPCB, Regional Office-I, Rangareddy District Letter addressed to Tahsildhar, Gandipet dated 02.12.2019, 08.10.2020 & 01.11.2021
 5. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022.
 6. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 7. Hon'ble NGT Order dated 17.01.2022
 8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 9. Inspection of the Board Officials on 08.06.2022
 10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 11. Hon'ble NGT Order dated 14.10.2022.
 12. The crusher unit seized on 21.10.2022.
 13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
 14. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
 15. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
 16. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
 17. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
 18. Industry's representation dt.10.11.2022.
 19. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating a crusher in the name of M/s. Adeshwar Traders (Formerly M/s.Vensai metals or M/s Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. **WHEREAS**, the Board Officials inspected the crushing unit on 25.07.2019 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2nd cited, the Board issued closure orders and power disconnection orders to the industry.
3. **WHEREAS**, as per the RO report, vide reference 3rd cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.

4. **WHEREAS**, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.
5. **WHEREAS**, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.
6. **WHEREAS**, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:
 - (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
 - (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
 - (C) Pass an order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 to prevent establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

7. **WHEREAS**, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.
8. **WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crusher was disconnected and the crusher was not in operation.
9. **WHEREAS**, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was reinstalled and was in operation.
10. **WHEREAS**, Vide reference 10th cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.
11. **WHEREAS**, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.
12. **WHEREAS**, the Board issued vide order dt.09.11.2022 issued directions Levying Environmental Compensation of a SHOW CAUSE CUM HEARING NOTICE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board and for causing damage to the environment, as per the calculations communicated vide reference 15th cited.
13. **WHEREAS**, the Board vide order dt.09.11.2022 issued directions Levying the Environmental Compensation for **Rs.61,62,500/- (Rupees Sixty One Lakhs Sixty Two Thousand and Five Hundred Only)**.
14. **WHEREAS**, you have submitted a representation stating that the Environmental Compensation levied is on higher side and pollution potential of the industry is minimum and the industry is the small scale industry falling under Orange category and requested to reduce the Environmental Compensation is Levied.
15. **WHEREAS**, the issue was again review before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad 11.11.2022 to examined the representation submitted by the industry. The committee noted that the pollution index (**PI**) considered for assessment was taken as 50 and **R factor** in rupees was taken as 250. The committee after detailed examination of the representation of the industry noted that the industries are small scale industries which have pollution potential for Orange category. The committee recommended to consider minimum Environmental Compensation of Rs.5000/- per day as per the guidelines of CPCB for levying the environmental compensation.

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16. WHEREAS, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby levy revised Environmental Compensation as per the calculation below:

Operation of unit observed on	25.07.2019	No. of days of violation is 919 days
Closure Orders issued on 22.08.2019, but power was not disconnected	---	
Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on	28.01.2022	
Reinstallation and operation observed on	08.06.2022	No. of days of violation is 135 days
Seized on	21.10.2022	
Covid lockdown period exempted	From 25.03.2020 to 31.05.2020	68 days
Total no. of violating days		986

Environmental Compensation to be levied:

Environmental Compensation (EC) = PI x N x R x S x LF

Where

PI – Pollution index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

N taken as 986 days for which period violation took place.

Minimum Environmental Compensation of Rs.5000/- per day shall be considered for assessment of Compensation.

Hence, the Environmental Compensation is 5000 x 986
= Rs.49,30,000/-.

In view of the above, the Board hereby levy revised Environmental Compensation of Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only) in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board issued under section 31 (A) of Air (P&CP) Act, 1981 and for causing damage to the environment.

You are directed deposit the Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only) towards Environmental Compensation within one week

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Adeshwar Traders,
(Formerly M/s. Vensai metals or M/s Prasad Metals),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, Regional Office, Rangareddy for information and necessary action.



(70) ANNEXURE -X-A
TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Notice .No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 1148

Date:31.10.2022

SHOW CAUSE CUM HEARING NOTICE

Sub: TSPCB – ZO, HYD – M/s Adeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District - Levying of Environmental Compensation - SHOW CAUSE CUM HEARING NOTICE – Reg.

- Ref:
1. Inspection of Board Officials on 25.07.2019.
 2. Closure Order issued on 22.08.2019.
 3. T.O. Report dated 28.09.2020 in WP No. 12022 of 2020
 4. T.O. Letter addressed to Tahsildhar, Gandipet dated 02.12.2019, 08.10.2020 & 01.11.2021
 5. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022.
 6. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 7. Hon'ble NGT Order dated 17.01.2022
 8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 9. Inspection of the Board Officials on 08.06.2022
 10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 11. Hon'ble NGT Order dated 14.10.2022.
 12. The crusher unit seized on 21.10.2022.
 13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022

* * *

WHEREAS, you are operating a crusher in the name of M/s Adeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District.

WHEREAS, the Board Officials inspected the crushing unit on 25.07.2019 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2nd cited, the Board issued closure orders and power disconnection orders to the industry.

WHEREAS, as per the RO report, vide reference 3rd cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.

WHEREAS, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.

WHEREAS, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.

WHEREAS, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

WHEREAS, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

WHEREAS, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crusher was disconnected and the crusher was not in operation.

WHEREAS, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was reinstalled and was in operation.

WHEREAS, Vide reference 10th cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.

WHEREAS, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

In view of the above, you are hereby directed to SHOW CAUSE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board and for causing damage to the environment, as per the calculation below:

Operation of unit observed on	25.07.2019	No. of days of violation is 919 days
Closure Orders issued on 22.08.2019, but power was not disconnected	---	
Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on	28.01.2022	
Reinstallation and operation observed on	08.06.2022	No. of days of violation is 135 days
Seized on	21.10.2022	
Covid lockdown period exempted	From 25.03.2020 to 31.05.2020	- 68 days
Total no. of violating days		986

Environmental Compensation to be levied:

Environmental Compensation (EC) = PI x N x R x S x LF

Where

PI – Pollution index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

PI is taken as 50 duly considering the category of the industry i.e., Orange Category.

N taken as 986 days for which period violation took place.

R is suggested to consider as 250

S is taken as 0.5 considering the unit is small scale industry

LF is taken as 1.5 considering the city population is 5 to 10 million in which the industry existing.

Hence, the Environmental Compensation is $50 \times 986 \times 250 \times 0.5 \times 1.5$
= Rs.92,43,750/-

In this regard, you are hereby given a opportunity of hearing before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad, H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016 on 07.11.2022 at 11.30 A.M. and attend with all relevant information.

You are hereby directed to attend the hearing on above date, failing which decision will be taken on merits of the case and assessment of Environmental Compensation will be finalized and levied.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Adeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals),
Vattinagulapally(V),
Gandipet(M),
Rangareddy District

 G. Aravind Reddy
02/11/2022 9816147486

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ANNEXURE - XI



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Email: jcee-zhyd-tspcb@telangana.gov.in

Lr. No. 15-Gen/RR-I/TSPCB/ZO-HYD/2023- 1972

Date:10.02.2023

To
The District Collector & Magistrate,
Rangareddy District,

Sir,

Sub: T.S. Pollution Control Board - Zonal Office, Hyderabad -Hon'ble NGT orders for levy of Environmental Compensation in O.A No. 6 of 2022 (SZ) - Stone Crushing Units existing in 10 Km Radius of Osmansagar & Himayathsagar Lakes & Non Compliance of the orders issued by the Board on 12.11.2022 with regard to Levying of Environmental Compensation - **Non-payment of EC - Recovery of Environmental Compensation under Revenue Recovery Act - Requested- Reg.**

- Ref:**
1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 2. Hon'ble NGT Order dated 17.01.2022
 3. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 4. Inspection of the Board Officials on 08.06.2022
 5. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 6. Hon'ble NGT Order dated 14.10.2022.
 7. The crusher unit seized on 21.10.2022.
 8. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
 9. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
 10. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
 11. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
 12. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
 13. Industry's representation dt.10.11.2022.
 14. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
 15. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1239, Dated:12.11.2022.

* * *

An Original Application (OA) No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy District. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.

- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article-21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

The Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crushers were disconnected and some crushers were in operation illegally.

The Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the units were seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

In compliance with the Hon'ble NGT directions, the Board vide orders dt. 12.11.2022 levied Environmental Compensation on the following stone crushing units existing in 10 kms radius of Himayatsagar and Osmansagar lakes:

Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipct, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-

4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000/-
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000/-
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

The Hon'ble NGT vide order dt.15.11.2022 directed the State PCB as to whether the levy of compensation awarded is recovered.

Subsequently, M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation.

The Hon'ble NGT vide Order dated 03.01.2023 in Appeal No.78 of 2022 directed that " --- let the appellant deposit 50% of the environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal". Accordingly, the Board vide letter dated 13.02.2023 directed the industry to deposit 50% of Environmental Compensation to the Board as per directions of Hon'ble NGT within 8 weeks time.

However, another 10 units are yet to pay the Environmental Compensation (EC).

In view of the above, as per the instructions and in compliance of the Hon'ble NGT directions, the District Collector, Rangareddy District is requested to initiate action on the following industries for recovery of Environmental Compensation under Revenue Recovery Act:

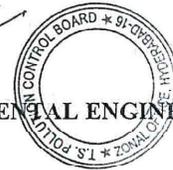
Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet	32,50,000/-

	(M), Rangareddy District (Respondent No. 22)	
5	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
6	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
7	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
9	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
10	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

In view of the above, it is requested to issue instructions to the concerned for recovery of Environmental Compensation (EC) from the above 10 units immediately under Revenue Recovery Act.

Yours faithfully,


JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information.
3. **The Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District, Begumpet, Hyderabad for information and necessary action. He is directed to followup with the District Collector for recovery of EC and report compliance.**



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ANNEXURE - XII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1975

Date:10.02.2023

Sub: TSPCB – ZO, HYD – M/s. Adeshwar Traders (Formerly M/s. Vensai metals or M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District – Causing of damage due to operation of the unit – Directions issued to deposit the Environmental Compensation– Reg.

- Ref:**
1. Inspection of Board Officials on 25.07.2019.
 2. Closure Order issued on 22.08.2019.
 3. The TSPCB, Regional Office-I, Rangareddy District Report dated 28.09.2020 in WP No. 12022 of 2020
 4. The TSPCB, Regional Office-I, Rangareddy District Letter addressed to Tahsildhar, Gandipet dated 02.12.2019, 08.10.2020 & 01.11.2021
 5. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022.
 6. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 7. Hon'ble NGT Order dated 17.01.2022
 8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 9. Inspection of the Board Officials on 08.06.2022
 10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 11. Hon'ble NGT Order dated 14.10.2022.
 12. The crusher unit seized on 21.10.2022.
 13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
 14. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
 15. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
 16. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
 17. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
 18. Industry's representation dt.10.11.2022.
 19. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
 20. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1239, Dated:12.11.2022.
 21. Hon'ble, NGT order dt.03.01.2023 in appeal No.78 of 2022.

* * *

1. **WHEREAS**, you are operating a crusher in the name of M/s. Adeshwar Traders (Formerly M/s.Vensai metals or M/s Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. **WHEREAS**, the Board Officials inspected the crushing unit on 25.07.2019 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2nd cited, the Board issued closure orders and power disconnection orders to the industry.
3. **WHEREAS**, as per the RO report, vide reference 3rd cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.
4. **WHEREAS**, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.

5. **WHEREAS**, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.
6. **WHEREAS**, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:
 - (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
 - (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
 - (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.
7. **WHEREAS**, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.
8. **WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crusher was disconnected and the crusher was not in operation.
9. **WHEREAS**, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was reinstalled and was in operation.
10. **WHEREAS**, Vide reference 10th cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.

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11. WHEREAS, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.
12. WHEREAS, the Board vide order dt.12.11.2022 issued directions Levying the Environmental Compensation for Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only) and deposit the Environmental Compensation within 15 days from the date of receipt of the letter.
13. WHEREAS, you have filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation. The Hon'ble NGT vide Order dated 03.01.2023 in Appeal No.78 of 2022 directed that " --- let the appellants deposit 50% of the environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal".

In view of the above, the industry is hereby directed to deposit 50% of Environmental Compensation of Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only) i.e., Rs. Rs.24,65,000/- (Rupees Twenty Four Lakhs and Sixty Five Thousand Only) within 8 weeks from the Date of the order of Hon'ble NGT dt.03.01.2023 in the Environmental Compensation Fund account bearing No -39271613872, IFSC: SBIN0021452, SBI bank, Czech colony branch, Hyderabad.

These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Adcshwar Traders,
(Formerly M/s. Vensai metals or M/s Prasad Metals),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy submitted to the District Collector, Rangareddy District for information.
3. Copy to the Environmental Engineer, Regional Office-I, Rangareddy for information and necessary action.

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ANNEXURE - XIII

CHARGE SHEET
(Under Section 173 Cr.P.C.)

01. Cyberabad Commissioneratc, P.S.Gachibowli,

Year:2023,

FIR.No.94/2023, Dated: 22.01.2023.

02	Charge Sheet No.	:	/2023
03	Date of Charge Sheet.	:	24-06-2023
04	Act and Section of Law.	:	U/s 336, 278, 188 IPC & SEC. 16 OF ENVIRONMENTAL (PROTECTION) ACT
05	Type of the Final Report	:	Charge Sheet
06	If the Charge Sheet is unoccurred	:	Occurred.
07	Is the Charge Sheet is original or supplementary.	:	Original
08	Name and Rank of the I.O(s)	:	T.Subramanyam, Sub-Inspector of Police, P.S. Gachibowli, Cyberabad. 7901113515.
09	Name and address of the complainant or informant.	:	M. Venkat Narsu s/o M. Narayana, age 47 years, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad Cell no. 9866776746.
10	Details of the property seized.	:	NIL.
11	Particulars of the accused persons charge sheeted.		
	Separate list enclosed.		

12.Particulars of the accused persons charge sheeted: - NIL.

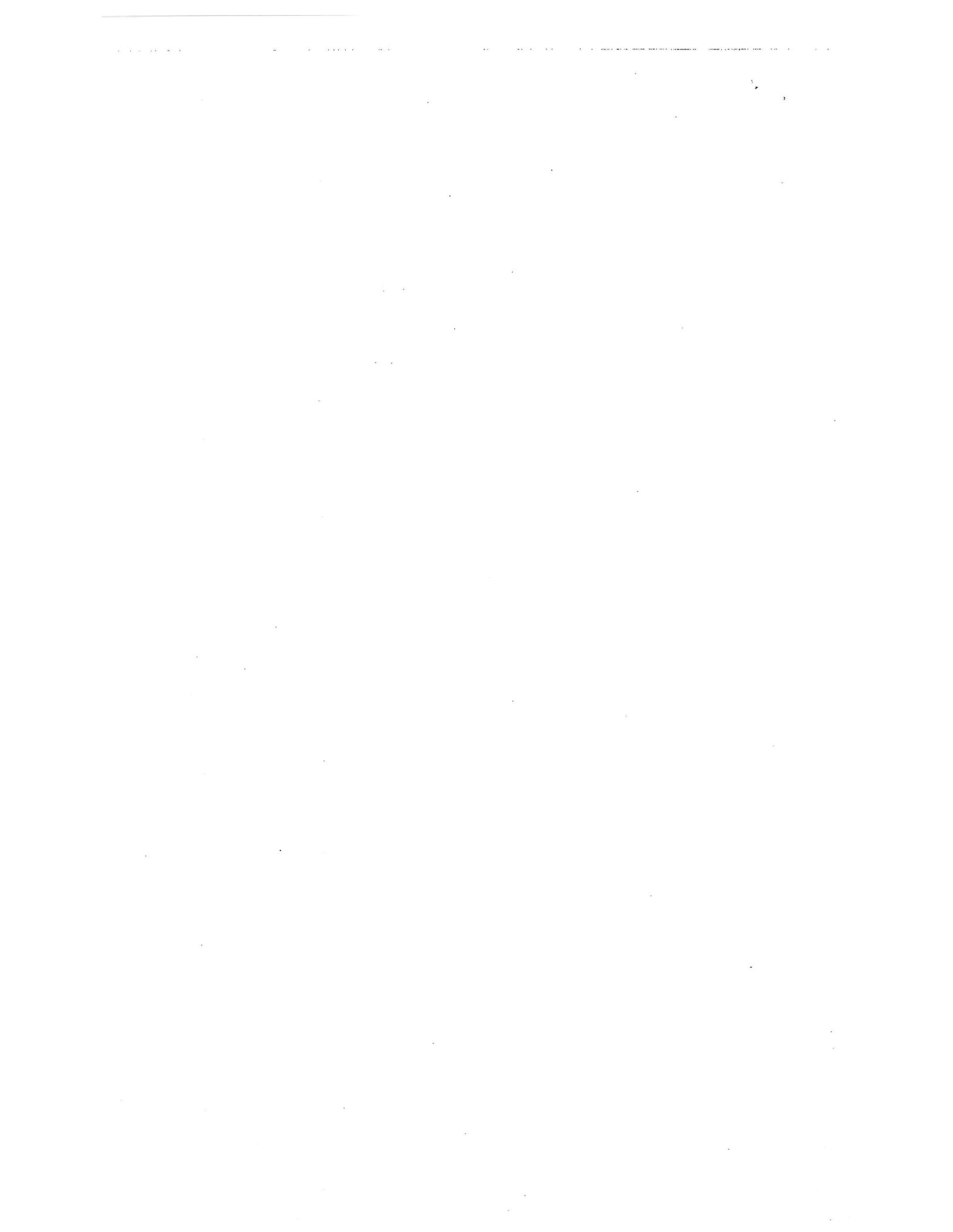
13. Particulars of the witnesses to be examined: - **Separate list enclosed.**

IN THE COURT OF THE HONOURABLE X ADDL. METROPOLITAN MAGISTRATE,
PRASHANTH NAGAR, KUKATPALLY.

Honoured Sir,

This is a case an act of endangering life or personal safety of others, making atmosphere noxious to health, causing Air pollution by the accused. The place of offence situated at Gowlidoddi, Vattinagulapally areas in the limits of Gachibowli PS and within the territorial jurisdiction of the Hon'ble Court.

Facts of the case are that on 22.01.2023 at 15:30 hrs, received a report from Sir Sidhartha Swamy, Occ: AEE-II of TSPCB, #6309007839 that the TS Pollution Control Board, has issued closure orders to the following stone crushers located in Gowlidoddi & Vattinagulapally villages for operating within 10 kms radius of Himayatsagar and Osmansagar lakes which attracts G.O.Ms. no. 111 M.A. dated. 08.03.1996 according to which the establishment of industries is prohibited within 10kms. radius (i.e. both on upstream and



downstream side) of Himayathsagar and Osmansagar lakes & operating without obtaining valid consents from the pollution control Board.

- 1) M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V), Serilingampally(M), RR Dist.
- 2) M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, RR Dist.
- 3) M/s Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist.
- 4) M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist.
- 5) M/s Adeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal), Vattinagulapally(V), Gandipet(M), RR Dist.
- 6) M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR Dist.
- 7) M/s C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet(M), RR Dist.
- 8) M/s Unnamed Stone Crusher located beside Aadeshwar Aggregates, Vattinagulapally(V), Gandipet(M), RR Dist.

The MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the following stone crushers are installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suo moto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet & Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayathsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials along with TSPCB and Mining Department Officials have inspected & seized/dismantled the stone crushers on 28.01.2022.

The TSPCB officials has inspected the area again on 08.06.2022 observed that the crushers has tampered the seals provided to the plant & machinery

and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the Joint team of officials from TSPCB & Revenue department on 20.10.2022 & 21.10.2022.

The TSPCB officials has inspected the crushers on 28.11.2022 and observed that the stone crushers are being operated by tampering the seals provided for plant & machinery as such he requested for taking necessary action.

Basing on the contents of the report the LW-8 registered a case in Cr.No. 94/2023 u/s 336, 278, 188 IPC and Sec. 16 of Environment (Protection) Act and took up the investigation.

During the course of investigation the LW-8 secured the presence of LWs 1 and 2 and recorded their detail statements which are enclosed in part- II CD.

The LW-8 visited the crushers located in Gowlidoddi and Vattinagulapally areas, secured the presence of mediators i.e. LWs 6 and 7 and conducted individual scene observation panchanama on 24.01.2023 from 10:00 hrs to 16:00 hrs and also seized the material and the details are as follows.

from 10:00 hrsto 16:00 hrs.

Observation panchanama: 1

Conducted scene observation panchanamain the presence of above mediator at M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

Observation panchanama: 2

After conducting the abovepancnahanam the LW. 8 and LWs 6 and 7 proceeded to M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

Observation panchanama: 3

After conducting the abovepancnahanamLW.8 along with LWs 6 and 7 proceeded to M/s Sri Laxmi Constructions (formerlyRaghavendra Stone

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Crusher), Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 4

After conducting the abovepancnahanam the LW. 8 along with LWs 6 and 7 proceeded to M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator and seized computer print out receipts on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 5

After conducting the abovepancnahanamLW. 8 along with LWs 6 and 7 proceeded to M/sAdeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal),Vattinagulapally(V); Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator and seized receipt book on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 6

After conducting the above pancnahanamLW. 8 along with LWs 6 and 7 proceeded to M/s Teja Reddy Crushers,Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 7

After conducting the above pancnahanam LW. 8 along with LWs 6 and 7 proceeded to M/s C5 Infra Pvt. Ltd, (Crusher),Vattinagulapally, Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 8

After conducting the above pancnahanam LW. 8 along with LWs 6 and 7 proceeded to M/s Unnamed Stone Crusherlocated beside AadeshwarAggregates, Vattinagulapally(V), Gandipet(M), RR. Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, seized receipt book, taken the photographs and drawn separate rough sketch of the scene of offence.

The LW.8 further examined the witnesscs i.e. LWs 3 & 4 who are the Revenue officials and recorded their detail statements which are enclosed. LW-8 also examined and recorded the statement of LW-5 who is local person and stated about the running of Crushers in Gowlidoddi area.

On 17.02.2023 the LW-8 issued notice to the LW.1 requesting to furnish the require information. In response to the notice the LW.1 as furnished the information as mentioned below.

Sl.no.	Information sought	Remarks .
1	According to your report that on 28.10.2022 the seals were tempered by the owners of the crushers, please furnish the evidence such as photos etc;	This office has observe tampering of seals by crushers on 28.11.2022. The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure-I & II
2	On the day of your inspection i.e. on 28.11.2022 there is separate photos regarding the tampering of seals pl. Furnish those photos.	The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure I & II
3	Your periodical reports submitted to the GreeTribulan , NGT by you during the year of 2022 and 2023 as on date. Please furnish the attested copies of documents.	The attested copies of TSPCB reports dt. 26.03.2022, 06.09.2022, 12.11.2022, 07.01.2023 & 14.02.2023 are attached as Annexure III to VII.
4	Any other evidence related to the functioning of alleged Crushers mentioned in your complaint.	The letter dt. 10.11.2022 by M/S Great Inida Mining (formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist, showing operation of unit is attached as Annexure-XVI.
5	Any demand notices issued to the present crusherowners by your authority mentioned in the complaint , replies submitted by the concerned owners. Please furnished the attested copies	The attested copies o Environmental compensation orders dt. 12.11.2022 issued by the TSPCB to the crushers are attached as Annexure VIII to XV. The replies of 4 No. of industries (listed below are attached as Annexure XVI to XIX) <ol style="list-style-type: none"> 1. M/S Great India Mining (Formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist. 2. M/S Adeshwar Traders(formerly M/S Vensai Metal/MS Prasad Metals) Vattinagulapally (V) Gandipet (M) RR Dist. 3. M/S Teja Reddy Crushers, Vattinagulapally village, Gandipet (M) RR Dist. 4. M/S C5 Infra Pvt. Ltd. (Cruysher), Vattinagulapally , Gandhipet (M) RR Dist.
6	Panchanam conducted during the seizure of each Crusher by your authority dated. 20.10.2022 and 21.10.2022.	The attested copies of panchanama dt. 20.10.2022 by ARI Serilingampally& Tahsildar, Gandipet letter dt. 22.10.2022 issued regarding seizure of

Please furnish the copies of attested documents.	crushers is attached as Annexure- XX & XXI.
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Since the prima facie evidence has been established against the accuse A1 to A8, hence the LW. 8 followed the procedure of 41-A Cr.P.C. and served the notices to accused persons as follows:-

A-1)G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist. (**served notice under Sec, 41-A Cr.P.C on 21.02.2023**).

A-2) Nikhil Neelavelli S/o Late Venkatchwar Rao, age: 32 yrs; Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (**Absconding**).

A-3)Makta Narendra Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerlyRaghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulapally village. 9030051493 (**Served 41-A notice on 14.02.2023**).

A-4) Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s. Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell No. 8179645214.(**Served 41-A notice on 28.02.2023**).

A-5) Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/sAdeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal),Vattinagulapally(V), Gandipet(M), RR District R/o Villa No. 16, Vesella Woods, Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(**Served notice under Sec. 41-A Cr.P.C on 21.02.2023**).

A-6)Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers,Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (**Served noticeU/s 41-A on 21.02.2023**).

A-7) Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher),Vattinagulapally, Gandipet(M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3rd Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (**Served noticeU/s 41-A on 22.06.2023**).

A-8)Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/sVesella Stone Crusher (Unnamed Stone Crusher) located beside AadeshwarAggregates,Vattinagulapally(V), Gandipet(M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (**Served noticeU/s 41-A on 22.06.2023**).

Accordingly they all complied the same and given in written that they will appear before the Hon'ble Court as and when they received summons which are enclosed. A.2 is still absconding and his where abouts are not known at preset. As and when A.2 arrested separate charge sheet will be filed against him.

FINDINGS OF THE INVESTIGATION:

As per the statements of the witnesses, documents furnished by the LW. 1, material evidence collected during the investigation it is revealed that the MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the accused A1 to A. 8 who are running the stone crushers have installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. VislavathSangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suomoto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet&Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials i.e. LWs 3 and 4 along with LWs 1 and 2 have inspected & seized/dismantled the stone crushers on 28.01.2022.

When the LW.1 has inspected the area again on 08.06.2022 observed that the accused A1 to A8 mentioned in the col.no. 11 of this charge sheet who are running the crushers illegally without prior permission of the competent authority has tampered the seals provided to the plant & machinery and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the LWs 1 and 2 and Revenue officials i.e. LWs 2 and 3 with Joint team on 20.10.2022 & 21.10.2022.

The LWs 1 to 4 officials of TSPCB and Revenue officials have inspected the crushers on 28.11.2022 and observed that the accused A1 to A 8 are directly in charges of the said crushers are responsible to, the company for

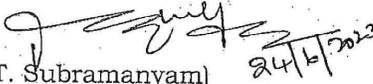
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conducting of the business of the company operated by the accused A1 to A 8 by tampering the seals provided for plant & machinery. The accused knowingly running the crushers illegally without any valid licenses from the competent authorities with act of endangering life or personal safety of the others, due to the dust pollution causing noxious to the health of general public by disobeying the orders duly promulgated by the public servant.

Thus the accused A1 to A8 found to have committed an offence punishable u/s 336, 278, 188 IPC and Sec. 16 of Environment(Protection) Act.

Therefore it is prayed the Hon'ble Court the accused may be tried and punish them as per law.

Hence the charge.


(T. Subramanyam) 24/6/2023
Sub-Inspector of Police,
Gachibowli PS.

Dated:24.06.2023.

LIST OF ACCUSED IN CR.NO. 94/2023 U/S 336, 278, 188 IPC & SEC. 16 OF ENVIRONMENTAL (PROTECTION) ACT OF GACHIBOWLI PS.

A-1) G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi (V), Serilingampally(M), RR Dist. (**served notice under Sec, 41-A Cr.P.C on 21.02.2023**).

A-2) Nikhil Neelavelli S/o Late Venkatehwar Rao, age: 32 yrs, Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (**Absconding**).

A-3) Makta Narendra Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulapally village. 9030051493 (**Served 41-A notice on 14.02.2023**).

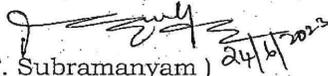
A-4) Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell No. 8179645214.(**Served 41-A notice on 28.02.2023**).

A-5) Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/s Adeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal), Vattinagulapally (V), Gandipet (M), RR District R/o Villa No. 16, Vesella Woods, Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(**Served notice under Sec. 41-A Cr.P.C on 21.02.2023**).

A-6) Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (**Served notice U/s 41-A on 21.02.2023**).

A-7) Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3rd Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (**Served notice U/s 41-A on 22.06.2023**).

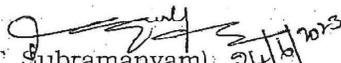
A-8) Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/s Vesella Stone Crusher (Unnamed Stone Crusher) located beside Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (**Served notice U/s 41-A on 22.06.2023**).


(T. Subramanyam) 24/6/2023
Sub-Inspector of Police,
Gachibowli.PS.

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Memo of Witnesses in Cr.No. 94/2023 u/s 336, 278, 188 IPC & Sec. 16 of Environment(Protection Act) of Gachibowli.PS.

1	M. Venkat Narsu s/o M. Narayana, age 47 years, occp: Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 9866776746.	Complainant
2	Sri.MatamSiddartha Swamy s/o M. Sgangameshwar, age 30 years, occp. Asst. Environmental Engineer, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 6309007839 r/o H.No. 3-7- 83/97/G/A/1, Dattatreyanagar, Sadashivpet.	Witness
3	Sri. Sri. A. Srikanth s/o Maisaiah, age, 31 years, occp. Additional Mandal, Girdawar, Serilingampally Mandal, RR.Dist. r/o Malakpet, Hyderabad 9000889946.	Witness
4	Sri.Chima Konda Mahipal Reddy s/o Ch. Ram Reddy, age 36 years, occp. Revenue Inspector, Gandipet Mandal, Ranga Reddy Dist. 9666992567.	Witness
5	Sri. B. Srikanth s/o Veeraiah, age 38 years, occp. Business r/o H.No. 3-36, Gowlidoddi, Serilingampally (M) RR Dist. 9100074141	Witness
6	Sri. Madduri Santhosh Kumar s/o Narsimha , age 38 years, occp. Business r/o H.No. 4-30, Golwidoddi, Serilingampally Mandal, RR Dist. 9966344262	Panch for scene of offence and seizure of material from the individual Crushers of accused.
7	Sri. Mailaram Srikanth s/o Gandaiah, age 35 years, occp. Business r/o H.No. 4-28, Gowlidoddi, Serilingampally Mandal, Ranga Reddy Dist. 9912371406.	Panch for scene of offence and seizure of material from the individual Crushers of accused.
8	T. Subramanyam, Sub-Inspector of Police, Gachibowli.PS.Cyberabad.	Issued FIR, I.O and filed charge sheet.


(T. Subramanyam) 24/6/2023
Sub-Inspector of Police,
Gachibowli.PS.

O.A. No. 6

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ANNEXURE - XIV

GOVERNMENT OF TELANGANA
(REVENUE DEPARTMENT)

From:
K. Chandrakala
Revenue Divisional Officer
Rajendranagar Division

To:
The District Collector,
Ranga Reddy District



Sir

Lr.No. L/2512/2020, Dated:- 15-04-2023

Sub.: - Stone Crushers - R.R. District - Rajendranagar Division - Unauthorized Stone Crushing Operations in banned Mandal of Ranga Reddy District i.e., Gandipet Mandal, Serilingampally, Shamshabad and in and around HMDA/111 G.O. area / FTL/ area Operating within Km of either side of ORR, 10 Kms Radius of Himayatsagar and Osmansagar Lakes -Request for recovery of Environmental Compensation under the Revenue Recovery Act, 1890 - Action taken report called for - Submitted - Reg.

- Ref:- 1. Addl. Collector (Revenue), Ranga Reddy District, Lr.No. LP/769/2022, dated: 17-10-2022.
2. Tahsildar, Gandipet, Lr.No. B/1961/2019, Dt:- 22-10-2022.
3. This office Lr.No. Even Dt:- 25-11-2022.
4. Hon'ble NGT, Chennai O.A. No. 6 of 2022 order Dt:- 27-03-2023.
5. Member Secretary, TSPCB, Hyd, D.O. Lr.No. 3/NGT-Chennai/TSPCB/ Legal/2022-9, Dt:- 11-04-2023 addressed to Collector, R.R. District.
6. Tahsildar, Gandipet, Lr.No. B/1961/2019, Dt:- 15-04-2023.
7. Tahsildar, Shamshabad, Lr.No. B/1548/2020, Dt:- 15-04-2023.
8. This office Lr.No. Even Dt:- 15-04-2023 addressed to concerned Tahsildars.

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I invite kind attention to the reference 5th cited, the Member Secretary, TSPCB, has informed that vide ref. 4th cited, Hon'ble National Green Tribunal, Southern Zone, Chennai in Original Application No. 06 of 2022 (SZ) dated:- 27-03-2023 had issued orders directing the District Collectors of Ranga Reddy and Sanga Reddy Districts to file a detailed report regarding the number of units were in operation, the units which were sealed, the units which illegally broke open the lock and seal and started the operations and the units which broke the seal but didn't operate. Further directed to mention the action taken against any of these violators or the existing leaseholders for breaking open the lock and seal, and whether they are entitled to continue with their lease for the offence committed by them. If the report doesn't state about any severe action that was taken as per law for the offences committed under the appropriate statute, the District Collectors of Ranga Reddy and Sanga Reddy Districts will have to be personally present the Tribunal.

2. In this connection, through the ref. 6th cited, the Tahsildar, Gandipet has submitted a report stating that, Stone crushing units which are located within 10km radius of Himayathsagar and Osmansagar Lakes and are running without consent from the Pollution Control Board were identified and seized in co-ordination with the PCB Officials. The details are as follows:-

Sl. No.	Name of the Unit in Operation	Units Sealed or not	Units Illegally broke open the lock and seal and started the operations Yes /No	Broke the seal but didn't operate.	Remarks
1	M/s Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Ranga Reddy District	Yes	Yes	Operations are going on.	--
2	M/s Sri Laxmi Constructions (Formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Ranga Reddy District.	Yes	Yes	Operations are going on.	--
3	M/s Hyd Rock Sand, Vattinagulapally (V), Gandipet (M)	Yes	Yes	Operations are going on.	--
4	M/s Adeshwar Traders (formerly M/s Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Ranga Reddy District.	Yes	Yes	Operations are going on.	M/s Adeshwar Traders (formerly M/s Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), has filed an appeal No. 78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental Compensation. Based on the orders of the Hon'ble NGT dated: 03-01-2023, M/s Aadeshwar Traders deposited Rs. 24,65,000/- ie., 50% of total amount Rs. 49,30,000- into the Environmental Compensation fund account on 03-03-2023.
5	M/s Teja Reddy Crushers, Vattinagulapally, Gandipet (M), Ranga Reddy District.	Yes	Yes	Operations are going on.	--
6	M/s C5 Infra Pvt Ltd (Crusher), Vattinagulapally, Gandipet(M), Ranga Reddy District	Yes	Yes	Operations are going on.	--

7	M/s Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Ranga Reddy District.	Yes	Yes	Operations are going on.	--
8	M/s Shama Metal Supply, Sy.No. 7 & 20, Darga Khaliz Khan village, Gandipet Mandal, Ranga Reddy District.	Yes	Yes	Operations are going on.	--

3. It is further reported that, the above (8) units were sealed many times, but they have been broken up the seal and started the operations. Subsequently, the Environmental Engineer, Telangana State Pollution Control has also addressed to the Deputy Commissioner of Police, Shamshabad vide Lr.no. 3/Complaint/PCB/RO.I-RRD/2022-1246 dt:- 28-12-2022 and 12-01-2023 with a request to initiate action against the aforesaid stone crushers as per the law as they are operating the units despite issuing closure orders by TSPCB seizure of the Plant and Machinery by the Revenue officials and tampering the seals provided for plant and machinery. FIRs have been booked against the above units by the Police officials and the matter is being perused with the concerned Station House Officer (SHOs).

4. It is submitted that, as per the instructions received from District Collector, Ranga Reddy District notices are being issued to the above (7) Stone Crushing Units excluding M/s Aadeshwar Traders for recovery of Environmental compensation duly invoking the provisions of the Revenue Recovery Act, 1890.

5. Subsequently, through the ref. 7th cited, the Tahsildar, Shamshabad has submitted a report stating that, the two (2) stone crushing units i.e., M/s. DBR Metal Industry, Kothwalguda and M/s. Shama Metal Industry, Stone Crusher Kothwalguda were seized on 05-11-2022 in co-ordination with the PCB officials. But the owners have broken the seal and started operation of stone crushing on 10-01-2023. Immediately, the criminal action was initiated against the owners before the SHO, RGI Airport P.S. vide FIR No. 27/2023 Dt:- 12-01-2023 (Copy enclosed) and at present the units are not operating.

6. The report pertaining to Serilingampally Mandal will be submitted in due course of time.

7. Further it is submitted that, through the ref. 8th cited, the DC & Tahsildar & Tahsildars concerned were directed to take immediate necessary action for

recovery of Environmental compensation from the (10) stone crushers units duly invoking the provisions of the Revenue Recovery Act, 1890 as per the directions vide ref. 5th cited.

This is for favour of kind information.

Encl: (As above)

Yours faithfully


Revenue Divisional Officer
Rajendranagar Division 13/4/2023

Copy to the DC & Tahsildar, Serilingampally Mandal for necessary action and submit report within a week positively.

Copy to the Tahsildar, Gandipet & Shamshabad Mandal for necessary action and submit report within a week positively.

~~Copy~~ submitted to the Environmental Engineer, TSPCB, BRO- I, Kundanbagh, Umanagar, Begumpet for kind information.



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ANNEXURE - XV

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkat Narsu,
Environmental Engineer

Email: ee-rr1-tspcb@telangana.gov.in

Lr.No.G.O MS.111/TSPCB/RO-RR1/2023- 1966

Date: 07.07.2023

NOTICE

Sub: TSPCB – RO, RRD – **List Enclosed** – Stone crusher unit falling within ORR & within 1 KM of ORR – Shifting of the unit outside ORR & beyond 1 KM from ORR- **NOTICE**– Reg.

- Ref:
1. G.O MS.No.470 Dt.09.07.2008 of MA&UD Dept.
 2. G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept
 3. G.O MS.No.4 Dt.20.01.2018 of Industries & Commerce Dept
 4. G.O MS.No.45 Dt.30.07.2018 of Industries & Commerce Dept

* * *

WHEREAS, List Enclosed.

WHEREAS, the MA&UD dept, Govt of AP, vide reference 1st cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the stone crusher falls within the 1KM of the ORR.

WHEREAS, the Industries & Commerce Dept, vide reference 2nd cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, the line of activity of Stone crushing is not exempted from G.O Ms.No.20 vide G.O Ms.No.4 Dt.20.01.2018 & G.O MS.No.45 Dt.30.07.2018. However, the stone crusher is located within ORR.

In this regard, you are hereby directed to shift the stone crusher outside the ORR & beyond 1 KM from ORR at the earliest and submit the shifting status to this office at the earliest.

To
List Enclosed.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - I
RANGA REDDY DISTRICT.

Copy submitted to the Member Secretary, Board Office, Hyderabad for information.
Copy submitted to the JCEE, Zonal Office, Hyderabad for information

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S No	Name & Address	
1.	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District	10/07/2023 Kisam 8712371405. Subash
2.	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District	stickered notice
3.	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Rajy. 10-07-23 9030051493
4.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	10-07-23 M. Rupesh 8688040072
5.	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	10/07/23 9816147286 G. Aravind Reddy
6.	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	10/07/2023. K. Vinay 10/07/2023. K. Vinay 8008961962.
7.	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	6305061760 K. N. Prasad 10/7/23
8.	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	Dipak . 9182705381 10/7/23
9.	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	Omer bhai 6302013298- 10/7/23- Al
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District	stickered notice & dismantling the indu- stry
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District	10/7/2023 ✓ BARU 9291012277

- 1. N. క్రైస్తవస్ ఓం N. క్రీష్ణ. వ. 29500 R/O కూడాపూడి.
- 2. M. కొండారెడ్డి ఓం M. వెంకటేశ్వరరెడ్డి వ. 29500 R/O గంధారెడ్డి పనడి.
- 3. A. కుర్లకొత్తూరి ఓం E. శేషకృష్ణ వ. 27500 R/O వట్టిపాడుపల్లి.

పై పేరిట పండులమైన మీము ఏ.ఎ.ఎ (AEE), కాలప్రగతి నియంత్రణ మండలి వారి పిలుపు మీకు మీ ఆతిథ్యం (ట్రేడింగ్), వట్టిపాడుపల్లి (గ్రా. గంధారెడ్డి (పూ.), గంధారెడ్డి (బి) వద్దకు వచ్చితిమి. ఏ.ఎ.ఎ, కాలప్రగతి నియంత్రణ మండలి ప్రాంతీయ కార్యాలయం, గంధారెడ్డి వారు మీ ఆతిథ్యం (ట్రేడింగ్) అను ఈ ప్రదేశ పేరును 22.08.2019 తేదీన మునిసిపల్ కలెక్షన్లు (District Office) ఇప్పటికే గంధారెడ్డి, అయినను ప్రదేశ మేషనుకు వరపడు చేత 24.09.2020 తేదీను ఈ ప్రదేశ మేషనుకు మున్సిపాలిటీ (District Office) గంధారెడ్డి పేరించారు. అయితే ఈ రోజు, అనగా 23/11/23, మీము వచ్చిన సమయంలో ఈ ప్రదేశ తిరిగి వారు నిర్వాహణ గంధారెడ్డి గమనించలేదు. మీము వచ్చిన సమయంలో ప్రదేశ వరపడు లేదు. కాని ఇక్కడ ఉన్న క్రమం పెంపొందించడం, అనుకూలతీరణం, ఇన్ఫర్మేషన్ ఇచ్చి క్రింద ఉన్న కలెక్షన్లు (గంధారెడ్డి) మీ పేరుకు తప్పకుండా వంటివి చూపి, ప్రదేశ వట్టిపాడుపల్లి అవగాహనకు వచ్చుట. ఇది మీము ప్రార్థన స్థాయిలో కాని చాలా చికిత్సలకు చెప్పుకున్నాము.

పండుల సంతకాలు

- 1. N. Srinivas.
- 2. M. Kondareddy.
- 3. E. Mallikarjuna.

సాక్షుల సంతకాలు

- 1. N. Satyanarayana
- 2. UPE N DAF - Jaitbar

పండులకు కేటకం

M. S. Sanyal
M. Siddarth Swamy
AEE, PLR, P.O, P.R.D.



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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ANNEXURE - XVII

BY REGD. POST WITH ACK. DUE

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 890

Date:25.11.2023

Sub: TSPCB – ZO, HYD – M/s. Adeshwar Traders (Formerly M/s. Vensai metals or M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District – Causing of damage due to operation of the unit - Air (Prevention and Control of Pollution) Act, 1981 Act – **DISMANTLING OF THE CRUSHER - DIRECTIONS – ISSUED** - Reg.

- Ref:**
1. Inspection of Board Officials on 25.07.2019.
 2. Closure Order issued on 22.08.2019.
 3. The TSPCB, Regional Office-I, Rangareddy District Report dated 28.09.2020 in WP No. 12022 of 2020
 4. The TSPCB, Regional Office-I, Rangareddy District Letter addressed to Tahsildhar, Gandipet dated 02.12.2019, 08.10.2020 & 01.11.2021
 5. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022.
 6. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 7. Hon'ble NGT Order dated 17.01.2022
 8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 9. Inspection of the Board Officials on 08.06.2022
 10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 11. Hon'ble NGT Order dated 14.10.2022.
 12. The crusher unit seized on 21.10.2022.
 13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
 14. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
 15. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
 16. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
 17. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
 18. Industry's representation dt.10.11.2022.
 19. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
 20. T.O. Environmental Compensation (EC) Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022-1236 Date:12.11.2022.
 21. Payment of Environmental Compensation of Rs.24,65,000/- on 03.03.2023.
 22. Task Force Committee meeting held on 16.08.2023 at Board Office, Sanathnagar, Hyderabad.
 23. Inspection of industry and Dismantling on 25.08.2023.
 24. The Task Force Committee meeting held on 11.10.2023 at Board Office, Sanathnagar, Hyderabad.
 25. TSPCB, Board Office mail dt.01.11.2023.

* * *

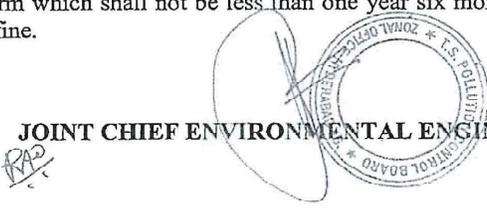
1. **WHEREAS**, you are operating a crusher in the name of M/s. Adeshwar Traders (Formerly M/s.Vensai metals or M/s Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. **WHEREAS**, the Board Officials inspected the crushing unit on 25.07.2019 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2nd cited, the Board issued closure orders and power disconnection orders to the industry.

3. **WHEREAS**, as per the RO report, vide reference 3rd cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.
4. **WHEREAS**, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.
5. **WHEREAS**, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.
6. **WHEREAS**, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hydrabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:
 - (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
 - (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
 - (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.
7. **WHEREAS**, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.
8. **WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crusher was disconnected and the crusher was not in operation.
9. **WHEREAS**, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was reinstalled and was in operation.
10. **WHEREAS**, Vide reference 10th cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.

- (00)
11. **WHEREAS**, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.
 12. **WHEREAS**, the Board vide order dt.12.11.2022 issued directions Levying the Environmental Compensation of **Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only)**.
 13. **WHEREAS**, the industry has partially paid the Environmental Compensation of **Rs.24,65,000/- (Rupees Twenty four lakhs sixty five thousand only)** out of the amount levied of **Rs.49,30,000/-**.
 14. **WHEREAS**, issue of compliance of the Hon'ble NGT orders and the latest status was reviewed before the Task Force committee meeting held on 16.08.2023 and the committee recommended dismantling of illegally operating stone crushers in G.O M.S No. 111 area so as to ensure non-operation of the stone crushers.
 15. **WHEREAS**, as per the recommendations of the Task force committee at Board Office, the team of Zonal Office, Hyderabad, Zonal Lab-Warangal and Regional Office, Rangareddy inspected the industry on 25.08.2023 and carried out dismantling of the equipments of the crusher and directed to remove the crusher completely.
 16. **WHEREAS**, the issue was again review before the Task Force committee at T.S Pollution Control Board, Board Office, Hyderabad 11.10.2023 to examine the status. The committee noted that the stone crushers in OA No. 6 of 2022 to dismantle the stone crusher completely and move the machinery of the stone crusher by themselves within 15 days. Failing which, the JCEE, Zonal Office in co-ordination with the officers under the Jurisdiction of Zonal office, Hyderabad shall initiate action and take up complete dismantling of the stone crusher unit.
 17. **WHEREAS**, after careful consideration of the material facts and as per the recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:
 - i. *The Stone Crusher shall be completely dismantled and the machinery shall be removed within 15 days, failing which the Board will be constrained to dismantle the crusher completely.*

In view of the above, the industry is hereby directed to comply with the above directions. These directions are issued under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

It is also to note that, if it is continued to violate any of the directions above, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

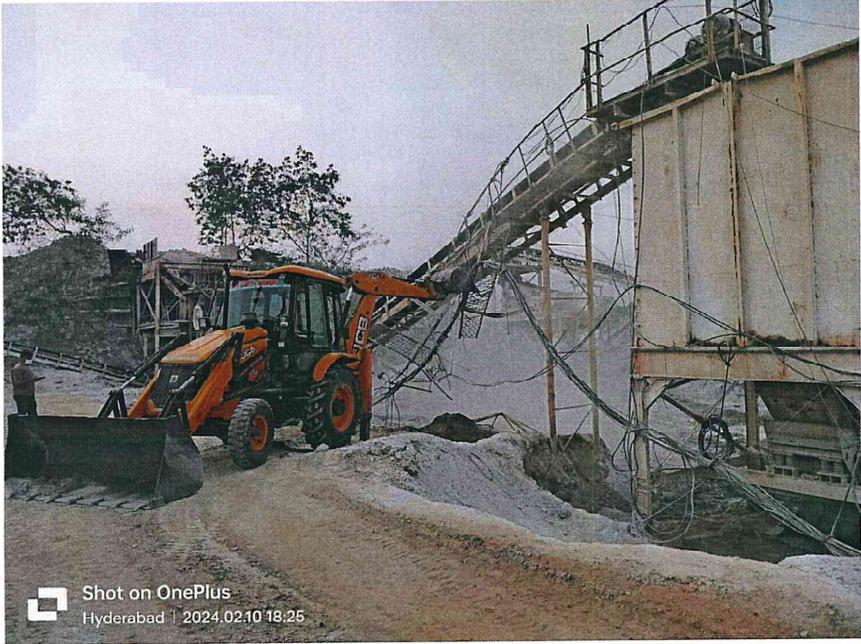

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Adeshwar Traders,
(Formerly M/s. Vensai metals or M/s Prasad Metals),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, Regional Office, Rangareddy for information and necessary action.

Dismantling of crusher on 10.02.2024





Application Details

[Print](#)**From :** M/s **AADESHWAR TRADERS (AADERANI497171)**RANGAREDDY I, Gandipet, Vattinagulapally, Sy NO:115, Vattinagulapally, 500057, 500057, Gandipet,
RANGAREDDY I**No :** 2404395**Date :** 22-02-2020 12:12**Sub :** Application For - **CFE / Air & Water / new****Activity:** Forward**Description**

The Board issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the CFE Application is herewith returned.

Activity: Clarification**Reply Within:****Description**

The Board issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the CFE Application is herewith returned.

Note By: VENKANNA MANDALA (ro ee)**Date Time:** 24-02-2020 10:57:55**Forwarded To:** ro ee



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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT
6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad – 37

ANNEXURE - XIX



M. Venkat Narsu
Environmental Engineer

Email: ee-rr1-tspcb@telangana.gov.in

Lr.No./GDP/PCB/RO-RRD/CFO/2023- 2123

Date: 23.08.2023

Sub: - TSPCB, RO-RRD – CFE - M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District – CFE Application - Not Considered - Reg.

- Ref: -**
1. G.O.No.111 M.A., dated: 08.03.1996
 2. G.O MS.No.470 Dt.09.07.2008 of MA&UD Dept.
 3. G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept.
 4. G.O MS.No.4 Dt.20.01.2018 of Industries & Commerce Dept.
 5. CFE Application dt 22.02.2020.
 6. Application returned by this Office during pre-scrutiny on 24.02.2020.
 7. TSPC Appellate Authority Order, dt:11.07.2023 in Appeal No.09 of 2023.
 8. Industry representation, dt:19.08.2023.

It is to inform that, vide reference 6th cited, this Office has received a CFE application of M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District for Stone Crushing Activity.

M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals) is located at Vattinagulapally (V), Gandipet (M), Rangareddy District which falls within 10 km radius of Himayathsagar & Osmansagar lakes.

In this regard, it is to inform that, the MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated “to prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution in the catchment of the lakes up to 10 km from the Full tank level of lakes” i.e. Himayathsagar & Osmansagar lakes.

Subsequently, the Hon’ble Supreme Court of India in W.P.No. 368-373 of 1999 issued Directions vide order dated: 01.12.2000, stating that the State & the Board shall not permit industries within 10 km radius of Himayathsagar & Osmansagar lakes.

The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes.

The MA&UD dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 Km of the ORR.

The Industries & Commerce Dept, vide reference 3rd & 4th cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018.

Earlier, vide reference 5th cited, the industry has filed a CFE application for M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District through TS-iPASS for Stone Crushing unit. Accordingly, vide reference 6th cited, the Board has returned the application in view of the Board circular Memo, dated 19.04.2001, as it falls in the Catchment area of Himayathsagar and Osmansagar lakes.

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Vide reference 7th cited, the Telangana State Pollution Control Appellate Authority, in Appeal No.09 of 2023 of has directed the Board on 11.07.2023 for fresh consideration of the application of M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District in accordance with law.

Subsequently, vide reference 8th cited, the industry has requested the Board for consideration of its CFO application in view of the Telangana State Pollution Control Appellate Authority Oder, dt:11.07.2023.

In view of the above, after careful scrutiny of the facts of the case, the Consent application of the industry is herewith **not Considered** for the following reasons:

1. The MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated "to prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution in the catchment of the lakes up to 10 km from the Full tank level of lakes" i.e. Himayathsagar & Osmansagar lakes. The industry falls within 10 km radius of Himayathsagar & Osmansagar lakes.
2. The Industries & Commerce Dept, vide reference 3rd & 4th cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018.
3. The MA&UD Dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 Km of the ORR.

You may also note that there shall not be any activity without obtaining CFE/CFO of the Board, as required under Sec. 25/26 of Water Act and 21/22 of Air Act, which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-

ENVIRONMENTAL ENGINEER

// T.C.F.B.O //

 P. Shagethi
23/08/23

Assistant Environmental Engineer



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT
6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad – 37



M. Venkat Narsu
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Lr.No.83/GDP/PCB/RO-RRD/CFO/2024- 2386

Date:06.01.2024

DESPATCHED
On 06/01/2024

Sub: - TSPCB, RO-RRD – CFO - M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District– CFO Application - Not Considered - Reg.

- Ref: -**
1. G.O.No.111 M.A., dated: 08.03.1996.
 2. G.O MS.No.470 Dt.09.07.2008 of MA&UD Dept.
 3. G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept.
 4. G.O MS.No.4 Dt.20.01.2018 of Industries & Commerce Dept.
 5. CFE Application dt22.02.2020.
 6. TSPC Appellate Authority Order, dt:11.07.2023 in Appeal No.09 of 2023.
 7. CFE Application Returned dated 23.08.2023
 8. Industry representation, dt:28.12.2023.

It is to inform that, vide reference 8th cited, this Office has received a CFO application of M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District for Stone Crushing Activity.

M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals) is located at Vattinagulapally (V), Gandipet (M), Rangareddy District which falls within 10 km radius of Himayathsagar&Osmansagar lakes.

In this regard, it is to inform that, the MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated “to prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution in the catchment of the lakes upto 10 km from the Full tank level of lakes” i.e. Himayathsagar & Osmansagar lakes.

Subsequently, the Hon’ble Suprcmc Court of India in W.P.No. 368-373 of 1999 issued Directions vide order dated: 01.12.2000, stating that the State & the Board shall not permit industries within 10 km radius of Himayathsagar&Osmansagar lakes.

The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes.

The MA&UD dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 KM of the ORR.

The Industries & Commerce Dept, vide reference 3rd&4thcited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018.

Earlier, vide reference 5th cited, the industry has filed a CFE application for M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District through TS-iPASS for Stone Crushing unit. Accordingly, vide reference 6th cited, the Board has returned the application in view of the Board circular Memo, dated 19.04.2001, as it falls in the Catchment area of Himayathsagar and Osmansagar lakes.

Vide reference 6th cited, the Telangana State Pollution Control Appellate Authority, in Appeal No.09 of 2023 of has directed the Board on 11.07.2023 for fresh consideration of the application of M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District in accordance with law. Subsequently, vide reference 7th cited this office not considered the CFE application duly mentioning the reasons.

Subsequently, vide reference 8th cited, the industry has again requested the Board for consideration of its CFO application in view of the Telangana State Pollution Control Appellate Authority Oder, dt:11.07.2023.

In view of the above, after careful scrutiny of the facts of the case, the Consent application of the industry is herewith **Not Considered** for the following reasons:

1. The MA&UD Dept., Govt. of A.P. vide G.O.No.111 M.A., dated: 08.03.1996, stated "to prohibit polluting industries, major hotels, residential colonics or other establishments that generate pollution in the catchment of the lakes up to 10 km from the Full tank level of lakes" i.e. Himayathsagar & Osmansagar lakes(Both Updstream & Downstream). The industry falls within 10 km radius of Himayathsagar & Osmansagar lakes and the village Vattinagulapally is listed in 84 catchment villages in the G.O.No.111 M.A., dated: 08.03.1996.
2. The Industries & Commerce Dept, vide reference 3rd & 4th cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, G.O Ms No.4, Dt:20.01.2018 was issued as an amendment to GO Ms No.20 exempting certain Orange & Red category industries within the ORR. However, the line of activity of Stone crushing is not exempted within the ORR vide G.O Ms.No.4 Dt.20.01.2018 & the crusher falls with ORR.
3. The MA&UD Dept, Govt of AP, vide reference 2nd cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 Km on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 Km on the either side of the ORR. The stone crusher falls within the 1 Km of the ORR.
4. The Crusher is established as standalone stone crusher and not located in any construction site to consider the claim of being a Captive crusher.

You may also note that there shall not be any activity without obtaining CFE/CFO of the Board, as required under Sec. 25/26 of Water Act and 21/22 of Air Act, which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

To
 17/01/2024
 G. ARAVIND REDDY
 M/s. Aadeshwar Traders
 (formerly M/s. Vensai Metals / M/s.Prasad Metals),
 Vattinagulapally (V), Gandipet (M),
 Rangareddy District


 ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 Telangana State POLLUTION CONTROL
 BOARD REGIONAL OFFICE - 1,
 RANGAREDDY DISTRICT.